BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE

APPLICATION No. 64 of 2016

Akhil Bhartiya Mangela Samaj Parishad ..... Applicant

V/S.

Maharashtra Pollution Control Board & Ors ..... Respondents

NOTED & REGD.
Sr. No.....14.....of 20.21

AFFIDAVIT OF COMPLIANCE FILED ON BEHALF OF RESPONDENT NO. 3 (TEPS)

I,**Gajanan Jadhav**, Age-50 years, Occupation- Service, working asCETP-Manager managed byTarapur Environment Protection Society [**TEPS**] i.e., the Respondent No.3 herein having office at Plot No.AM-29, MIDC-Tarapur, Dist-Palghar, do hereby solemnly affirm and state as under: -

1. That this Hon'ble Tribunal, vide order dated 17.09.2020 was pleased to accept the Reports of the Expert Monitoring Committee dated 18.06.2020 and 27.07.2020 andissued directions for implementation of the said Committee Report, disposing of O.A. No. 64 of 2016 along with summary disposal of M.A. No. 375 of 2017 and I.A. No. 93 of 2020 filed by TEPS.

2. TEPS had preferred a statutory appeal [Civil Appeal no. 3638 of 2020] before the Hon'ble Supreme Court. The Court, vide order dated 14.12.2020, was *inter alia* pleased to partially allow the said appeal and permit TEPS to file

ground-wise objections to the report submitted by the Expert Committee specifically indicating the challenges, including the challenge to the quantum of compensation within a period of 15 days. Copy of the order dated 14.12.2020 passed by the Hon'ble Supreme Court in Civil Appeal no. 3638 of 2020 tagged with Civil Appeal no. 3756 of 2020 is being annexed herewith and marked as**ANNEXURE 'A'**.

3. That pursuant to the liberty granted, TEPS has already filed its statement of objection as part of annexure with Miscellaneous Application (MA –Filing No. 2704138006452020 and Regn No. 01 of 2021 filed as MA in disposed of case) on 29/12/2020, wherein necessary directions of this Hon'ble Tribunal are sought.

4. That in terms of direction (k) of the said order dated 14.12.2020 of the Hon'ble Supreme Court, TEPS is filing present affidavit regarding status of compliances made by TEPS pursuant to the original order dated 17.09.2020 passed by this Hon'ble Tribunal.

5. I say that TEPS has been attending the meetings called out by the Monitoring Committee, and is coordinating with MPCB (Respondent No.1) and MIDC (Respondent No.2) and district officers for achieving compliance of certain identified remedial measures. Copies of Minutes of Meetings dated 08.10.2020, 22.10.020, 05.11.2020, 19.11.2020, and 04.12.2020 are being annexed herewith and marked as **ANNEXURE 'B'** to **ANNEXURE 'F'**.

6. I say that TEPS has submitted its own action plan to the Monitoring Committee appointed by this Hon'ble Tribunal, which is annexed herewith and marked as **ANNEXURE 'G'.**

7. That TEPS is actively undertaking measures to improve treatment of the effluents at the CETPs in accordance with the said action plan.

8. I say that, TEPS has successfully commissioned 25 MLD out of 50 MLD new state of art CETP constructed by it. That effluent of around 11 MLD received at Sump-I is now being diverted to the new CETP for treatment. The performance of the new CETP has been satisfactory and the authorities from MPCB, Collector of Dist- Palghar have inspected the same. Incidences of overflow from old CETP arising due to excess load of effluent have nowtherefore completely stopped.

9. I say that, TEPS being one of the part of Effluent Management System at Tarapur MIDC, there are various actionable items to be complied by other organisations *viz.* MPCB, MIDC, and other local authorities. Remedial action plan covers various of these activities, which are interlinked. I say that as per the Minutes of second Meetings of the Monitoring Committee, a chart was prepared regarding compliances to be achieved by various stakeholders. I say that TEPS has been actively, efficiently and diligently complying with the tasks assigned to it. I say that updated status of the said chart, which includes compliance status is being annexed herewith and marked as **ANNEXURE 'H'.**

10. I say that one of the major activities involved desludging (removal of deposited sludge) of sumps, which is primarily responsibility of the MIDC i.e., Respondent No.2 in the present case. However, in order to expedite implementation of remediation plan, TEPS at its own costs, expense has already achieved compliance thereof.I say that from SUMP-2 about 5700 Metric Tons (MT) of sludge has been removed and disposed to CHWTSDF.I say that TEPS has completed work of desludging SUMP-3 on 03.12.2020. I say that TEPS has also removed sludge of about 1250 MT from equalization and collection tanks, out of which 563 MT has been sent to CHWTSDF and the remaining after drying will be sent to the said facility.

11. I say that TEPS has also completed/ undertaken following measures: -

(a) Revamping of Pressure Sand filter (PSF) - 02 Sets (including conversion of ACF into PSF) in each of the two modules of the CETP. One Module Completed and for second module, work of tale end piping is in progress.

(b) Flow meters were received for installing at Sumps outlets. The work of Flow meter installation has started and will be completed by 16.01.2021 and the same will be commissioned within 02 days of installation.

(c) Commissioning of two modules each of 12.5 MLD out of the 04 module (50 MLD) of the new CETP. TEPS has diverted about 9 MLD of effluent from Sump-1 to the new CETP for the treatment.

(d) For improvement in overall scientific operation and maintenance of the CETP following measures are taken:

i. Replacement of old SS-316 sluice gates within equalization tank inlet with new sluice gatesis completed.

ii. E.T. frontal pipe line (MS, 500 MM) was replaced with new one along with replaced its all gate valves and NRV's having SS-316 MOC

iii. TEPS also replaced MSEP platforms of Equalization all 04 tanks with precast RCC which will sustain as much as 20 years.

iv. Replacement of scrapping system in primary flocculators and secondary clarifiers with new SS-316 scrapping systemis completed.

v. For old CETP -conversion of 1st aeration tank into anoxic treatment tank and channelization of effluent into said first aeration tank followed by into second, third and fourth aeration tanks in series having extended aeration for removal of BOD so as to improve BOD removal efficiencyis under process.

vi. For old CETP - Installation of new tank where flash mixer will be installed so as to get more retention time for flocculation prior to flocculator tankis under process.

vii. For old CETP - Installation of one new tank for holding primary and secondary sludge separately in two tanks as well as installation of two additional centrifuges along with two new filter pressesis under process.

viii. For old CETP - Increase in chemical preparation tank size is under process.

ix. For old CETP - Installation of auto dosing system with flow meter for in the proposed chemical dosing tank prior to flocculation tank is under process.

x. For old CETP - Installation of flow meter for activated sludge recirculation in the first anoxic treatment aeration tank is under process.

xi. Commissioning of OCEMS at inlet and outlet of both CETP with prescribed parameters is in progress and connectivity with MPCB and CPCB servers will be made immediately thereafter.

(e) For adequate analytical facility to keep watch on every stage of operation of TEPS has started new laboratory at new CETP with facilities like sampling and analysis of operational parameters viz. BOD, DO, pH, TKN, TDS, SS, COD, O&G, Alkalinity, conductivity, heavy metals etc.CETP has also hired a trained manpower and is in process of hiring more.

(f) Laboratory at old CETP is used for general environmental parameter.

(g) Letter of intent issued by TEPS to M/s. Tesla for installation of high COD treatment facility having capacity 250 CMD. Also, additional facility will be commissioned for high TDS stream. Till they are commissioned, the concentrated streams will be disposed to TSDF by member industries.

(h) TEPS has undertaken installation and commissioning of centralized SCADA system of which SCADA platform

for 55 industries installed and is under trial.Rest industries SCADA connectivity is planned on or before 31.01.2020. For that help desk is created and weekly one full day the engineers stationed at new CETP, for attending queries with respect to SCADA and industries to connect their hardware to TEPS CETP SCADA.

WHATEVER STATED BY ME HEREINABOVE IS TRUE AND CORRECT TO THE BEST OF MY KNOWLEDGE, INFORMATION AND BELIEF AND AS PER THE RECORDS AVAILABLE WITH THE RESPONDENT NO. 3 AND IN WITNESS WHEREOF I HAVE SIGNED HEREUNDER ON THIS 4TH DAY OF **JANUARY 2021** AT TARAPUR.

4 JAN 2021

AFFIANT

SIGNED BEFORE ME

VIVEKANAND Y. AWAD
Advocate & Notary
Flat No. 102, Bldg.-F, Wing-C, Mahavir Kunj,
Katkar Pada, Boisar,
Dist. Palghar, Maharashtra-401 501
Mobile No. 9970329260
Reg. No. 15823

ANNEXURE - A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3756 OF 2020

TARAPUR INDUSTRIAL MANUFACTURERS ASSOCIATION (TIMA) ..... APPELLANT(S)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & OTHERS ..... RESPONDENT(S)

WITH

CIVIL APPEAL NO. 3638 OF 2020

O R D E R

We have heard learned Senior Advocates for the appellants and the first respondent - Akhil Bhartiya Mangela Samaj Parishad, at length.

Having considered the issues raised, we do not think it would be appropriate and proper to admit the appeals and keep them pending in view of the order we propose to pass, which is as under:

a) The appellants will, within 15 days, file ground-wise objections to the report submitted by the Monitoring Committee specifically indicating the challenges, including the challenge to the quantum of compensation.

b) Copy of the objections would be furnished to the Monitoring Committee and Akhil Bhartiya Mangela Samaj Parishad before they are filed before the National Green Tribunal.

c) The Monitoring Committee may file reply to objections, if it deems proper and necessary, within such time as stipulated by the National Green Tribunal.

d) Akhil Bhartiya Mangela Samaj Parishad would file reply to the objections within 15 days after they are served with the copy of the objections, or within such extended time as granted the National Green Tribunal.

e) The appellant, namely Tarapur Industrial Manufacturers Association (TIMA), or the individual units as identified in the report submitted by the Monitoring Committee, shall deposit 30% of the compensation amount within one month from today. In case of failure to deposit, their objections would not be heard and decided.

f) The appellant - Tarapur Environment Protection Society (TIMA), in Civil Appeal No. 3638 of 2020, would deposit 30% of compensation amount as directed by the impugned order within one month from today. In case of failure to deposit, their objections would not be heard and decided.

g) The compensation mentioned in clauses (e) & (f) will include compensation as awarded under the head of 'Super Fund'.

h) Subject to the aforesaid deposits being made within the time stipulated, directions contained in the impugned order towards compensation would remain in abeyance till the decision on the objections by the National Green Tribunal.

i) Order dated 17th September, 2020 would stand modified by the order so passed by the National Green Tribunal. The appellants and other parties, subject to their right to challenge the order on the objections to be filed, would abide by the order of the National Green Tribunal. Similarly, right to challenge order dated 17th September, 2020, remains protected and principle of *res judicata* would not apply.

j) Directions passed in the present order regarding deposit of compensation by the appellants would also abide by the order of the National Green Tribunal, subject to the right to appeal and challenge.

k) The appellants would, within 3 weeks from today, file an affidavit before the National Green Tribunal specifically stating the steps taken, compliance made, shortfalls remaining and the time period required for making requisite compliance.

l) National Green Tribunal, if deems appropriate, would direct the Maharashtra Pollution Control Board (MPCB) to submit their status report with regard to compliance, shortfalls and also to meet the assertions made against them by the appellant - TIMA in Civil Appeal No. 3638 of 2020.

Recording the aforesaid, the appeals are party allowed and disposed of with a request to the National Green Tribunal to consider and decide the specific objections of the appellants as expeditiously as possible, without being influenced by the findings in the order dated 17th September, 2020. We clarify that we have not made any comment either way on merits.

There will be no order as to costs.

.....J.
(S. Abdul Nazeer)

.....J.
(Sanjiv Khanna)

NEW DELHI;
DECEMBER 14, 2020.

ITEM NO.10 Court 11 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3756/2020

TARAPUR INDUSTRIAL MANUFACTURERS ASSOCIATION (TIMA) Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

WITH C.A. No. 3638/2020
(FOR ADMISSION and I.R. and IA No.114318/2020-EX-PARTE AD-INTERIM RELIEF and IA No.114314/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.114319/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2020 These appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) **Mr. Mukul Rohatgi,Sr.Adv.**
Mr. Devashish Bharuka, AOR
Mr. Amit Aghase,Adv.
Mr. Ravi Bharuka,Adv.
Ms. Sarvshree,Adv.
Mr. Justine George,Adv.
Ms. Srishtri Agarwal,Adv.

Mr. C.A.Sundram,Sr.Adv.
Mr. Devashish Bharuka, AOR
Mr. Ramesh Shihag,Adv.
Mr. Ravi Bharuka,Adv.
Ms. Sarvshree,Adv.
Mr. Justine George,Adv.
Ms. Srishtri Agarwal,Adv.

For Respondent(s) **Mr. Colin Gonsalves,Sr.Adv.**
Mr. Satya Mitra, AOR

Mr. Mukesh Verma,Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

The appeals are partly allowed and disposed of in terms of the signed order.

Pending applications shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

(Signed order is placed on the file.)

ANNEXURE-B

Minutes of second meeting of the committee constituted by Hon'ble National Green Tribunal vide order dated 17/9/2020 in the matter of Original Application No. 64/2016

Second meeting of the committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench, vide order dated 17/9/2020 in the matter of Original Application No. 64/2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors.Versus Maharashtra Pollution Control Board & Ors., was held on 08/10/2020 through video conference. List of the participants is given at the Annexure I.

Sh. Bharat K Sharma, Regional Director, CPCB Pune, welcomed members of the committee and participants representing various organisations. He briefed that the Hon'ble Tribunal has directed that the report of the Committee be acted upon and this committee has also been directed to oversee the remedial measures and preparation of restoration plan within one month. Accordingly, identifying various activities which require to be overseen and action plan be prepared thereof, this committee decided in its previous meeting to seek action taken report and action plan of various activities with time schedule from various concerned organization by 07/10/2020 and also to present the same by such organisations in this meeting. Said decisions of the committee have been communicated to all by MPCB. However, response has not yet been received.

Thereafter, participating representative from various organisations were requested to brief their action plan with time schedule on various activities pertaining to their organization and current status of action taken.

Shri. D.K Raut, Director, M/s TEPS-CETP informed that operations of the new CETP of 25 MLD capacity at Plot no. OS-30, Tarapur MIDC has started and MPCB analysis results of the CETP treated effluent show good compliance though COD result is 280 mg/l against prescribed norms of 250 mg/l. Upgradation of the old CETP of 25 MLD capacity has been started with civil work. Machineries like revolving scrapping mechanism for both the floculators and secondary clarifiers have been ordered and the work will be completed within 02 months. Other upgradation through tender/DPR will be completed by April 2021. By then the entire

50 MLD of the new CETP will be made operational and hence, once completed, CETPs with capacity of 75 MLD will be ready. However, completion of pipeline for disposal of treated CETP effluent in to sea as per NIO report is concern because of delay. Further, he also submitted that the COVID situation also delayed the work.

The committee, however, stressed that continued discharge of non-compliant treated effluent from CETP since long and having impacts on the environment needs to be controlled within the period with various actions as recommended in the report and accepted by the Hon'ble NGT.

Representative of MIDC informed that that pipeline work for disposal of CETP treated effluent is in progress and 1.2 km pipeline work is remaining. MIDC has identified new agency to supply pipes. It was also informed that at present no bore well is operated in MIDC area and in case they come to know about any operating bore well the same will be sealed immediately.

Representative of MPCB informed that closure direction was issued to M/s TEPS-CETP in March 2020 which were later conditionally revoked. With regard to action plan with time schedule on various activities pertaining to MPCB, the same has been referred to their Head Office and shall be submitted to the committee upon receipt of response within 04-05 days.

District Collector, Palghar, informed that that Zila Parishad will be carrying out ground water sampling in affected areas and necessary action shall be taken. He further informed that District Health Officer is working on action plans for remedying health of the inhabitants including providing healthcare to the affected individuals in an around Tarapur MIDC and the same shall be submitted to the committee.

Representative of CGWA, Nagpur, informed that immediately upon receipt of communication from MPCB, the matter has been forwarded to their HQ at Delhi and the response shall be informed upon receipt of the same. He further highlighted that District collector is authorized to take action and issue prohibitory order on use of ground water in affected area. He suggested to carryout sampling of ground water in radius of 5 km from MIDC area and heavy metals may also be analysed along with general parameters.

The committee expressed its concern that action taken so far to comply with recommendations of the Hon'ble NGT accepted report and order of the Hon'ble NGT is not satisfactory. While the committee had requested action plan with time target and current compliance status on identified various specific remedial/restoration action points by 07/10/2020 but the same have not been submitted and also could not be briefed to the committee in this meeting also by respective organisation. However, representative of participating organizations agreed to submit the same in 05 days.

Decisions:

After discussions, the following decisions were taken by the committee:

The identified remedial/restoration activities with time target, wherever specified as per recommendations of the committee's accepted report and order dated 17/9/2020 of the Hon'ble Tribunal, shall be forwarded to all the concerned organizations. Respective organisations shall submit action plan with time target for all the remedial/restoration activities along with current compliance status for each of such activities (as given at Annexure-II) by 14/10/2020.

Next meeting of the committee be held at 3 P.M on 22/10/2020.

Meeting ended with thanks.

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Annexure I

List of participants attended the meeting

1. Dr. Manik Gursal (I.A.S), Collector and District Magistrate Palghar
2. Shri Bharat K Sharma, Regional Director Regional Directorate Central Pollution Control Board Row House No. 1, Sanjivani Nisarg Balewadi, Pune
3. Prof. Anish Sugathan, Indian Institute of Management Vastrapur, Ahmedabad
4. Prof. Chinmay Ghoroi, Indian Institute of Technology, Gandhinagar Palaj, Gandhinagar
5. Er. Hemant Bherwani, Scientist, Director's Research Cell National Environmental Engineering Research Institute (NEERI) Nehru Marg, Vasant Nagar, Nagpur
6. Shri Rajendra Rajput, Regional Officer, Thane, Maharashtra Pollution Control Board
7. Shri Pravin Kadam, Deputy Engineer, MIDC
8. Shri Rahul Shende, Central Ground Water Authority, Nagpur
9. Shri. D.K Raut, Director, M/s TEPS-CETP, Tarapur
10. Shri. Gajanan Yadav, Manager, M/s TEPS-CETP, tarapur

Annexure- II

Format for submitting current compliance status and time target for remedial/restoration measures by various executing organisations in accordance with order dated 17/9/2020 of the Hon'ble NGT in the matter of OA No. 64/2016

Sr. No	Action points as recommended in the Committee's report for remedial measures/restoration of environment	As per the committee report and order of the Hon'ble NGT		Information to be provided by the respective executing agency		
		Time Target	Executing agency	Current compliance status	Proposed time target	Remarks, if any
Control of further impact on environment due to partial/untreated effluent discharge from CETP on water bodies						
1.	In order to control further impact on water bodies (Drains, Creeks and Sea), the capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through the expert institute.	01 month	MPCB			
2.	Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment and MPCB should constantly overview the activities of CETP:		MPCB and CETP			
3	(i) MIDC to: a) Remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters-capacity) where treated effluent is collected and also from other sumps/tanks, if any.		MIDC			

	b) Ensure that the supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load. Ensure that no overflowing/leakages from sumps/tanks etc. takes place during conveying the effluent to CETP or from CETP to seashore. c) ensure that no bore wells operate in MIDC Tarapur to ensure the CETP hydraulic load does not exceed.					
4	(ii) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available at the new CETP or dispose of in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular intervals.		MPCB and CETP			
	(iii) CETP must also initiate actions to identify units who are discharging higher concentration effluent and/or higher effluent quantity to CETP and shall stop such units from discharging into CETP immediately. The same shall immediately be reported to MPCB who may take actions in addition to closure of such units. The CETP should also develop round the clock surveillance mechanism to identify the member units		CETP and MPCB			

	discharging more than higher concentration at inlet of CETP.					
5	MPCB shall also monitor CETP inlet and outlet effluent preferably on the daily basis.					
6	In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms for a month, and in case no alternate arrangement is in place for disposal of effluent, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.					
7	CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis.		CETP			
8.	There should be proper surveillance of all units and the penalty mechanism for the defaulter units to be derived by M/s TEPS –CETP for member industries in addition to inspections of MPCB to ensure that all the member industries discharge the trade effluent meeting the norms as per their consent. In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including the recovery of environmental Compensation and prosecution of industries as per environmental laws.		CETP and MPCB			
9.	There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD		CETP and MPCB			

	and High TDS effluent and such types of effluent should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries. Similarly, there should be some advanced method (such as advanced oxidation, Ozonation, etc.) to reduce the significant COD. CETP may ensure commissioning of the same at the earliest. Till the same is commissioned, high COD and high TDS effluent be stored at suitable place in case available at the new CETP under commissioning stage, for not more than 06 months, otherwise such effluent be disposed in Common TSDF Taloja by incineration. Storage and disposal of the same should be closely monitored by MPCB at regular interval and operation of such violators be closed besides other necessary actions by MPCB.					
10	SCADA system for monitoring quality and quantity of individual member industry be commissioned by the CETP operator in association with industries and MIDC within 04 months. MPCB may ensure timely commissioning of the same.	04 months	CETP, MIDC and MPCB			
11.	CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.		CETP			
12.	The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. waste water generation from their processes. In case it is found that their processes generate wastewater, necessary action be taken by MPCB.		MPCB			
13.	MPCB to review authorization of CETP in terms of sludge quantity.		MPCB			

14.	CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal roads etc.		CETP			
Restoration/remediation of contaminated ground water and drains as well as the two creeks (Navapur Dandi Creek and Kharekuran Murbe Creek) and seashore, if any						
15.	Selection of a consultant to prepare Detailed Project Report (DPR) and provide consultancy services for remediation of contaminated sites in and around Tarapur MIDC for the Phase-I (detailed investigation, remediation plan, etc.) and Phase-II (execution as per the remediation plan) work.		MPCB			
16.	Execution of Phase-I and Phase-II work as per the DPR					
Prohibition of use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by CGWA, MIDC and District Administration						
17.	Till the remediation plan is implemented, use of contaminated ground water in effected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by Central Ground Water Authority, MIDC and District Administration	Immediate	CGWA, MIDC and District Administration			
Expenses to be met for implementing the above remediation plan						
18.	Recovery of damage and restoration cost from the respective 103 polluting units as recommended in the committee's report		MPCB			
19.	In case the the cost of remediation increases or decreases to that of Rs. 75 Crores, the amount may be collected or refunded to each of the said polluting units, as the case may be, in the same proportion as has been recommended in the committee's report		MPCB			
20.	In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully due to one or other reasons at any stage, the Govt. of Maharashtra may initially incur such assessment and		MPCB and Dept. of Environm			

	remediation cost and initiate the remediation activities such as allocation of fund, selection of consultant, etc., as outlined above, in a month in consultation with MPCB.		ent, Govt. of Maharsht ra			

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ANNEXURE - C

Minutes of third meeting of the committee constituted by Hon'ble National Green Tribunal vide order dated 17/9/2020 in the matter of Original Application No. 64/2016

Third meeting of the committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench, vide order dated 17/9/2020 in the matter of Original Application No. 64/2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors.Versus Maharashtra Pollution Control Board & Ors., was held on 22/10/2020 through video conference. List of the participants is given at the Annexure I.

Sh. Bharat K Sharma, Regional Director, CPCB Pune, welcomed members of the committee and participants. He informed that the committee had identified remedial/restoration activities with time target, wherever specified as per recommendations of the committee's accepted report and order dated 17/9/2020 of the Hon'ble Tribunal, and it was decided in its second meeting held on 08/10/2020 that the same be forwarded to all the concerned organizations for submission of their respective action plan on the same with time target along with current compliance status in tabular form for each of such activities (as given at Annexure-II) by 14/10/2020.

Minutes of the said second meeting was forwarded to MPCB on 12/10/2020 requesting that the aforesaid minutes of the meeting may immediately be forwarded to all the concerned organisations including MPCB requesting them to submit their action plan with time target along with current compliance status in tabular form for each of such activities as given at the said Annexure-II by 14/10/2020.

The CETP operator – M/s TEPS forwarded up-gradation plan of their old 25 MLD CETP along with bar chart on 14/10/2020. However, the said plan does not contain action plan/time target/current status information as per the aforesaid tabular activities were not sent.

Upon non-receipt of the aforesaid information from all the organization, MPCB was again requested on 21/10/2020 to follow up with all the aforesaid organizations for sending the information, as above, immediately to enable the committee in discussing same in its scheduled meeting on 22/10/2020.

However, the action plan, time target and current compliance status have not yet been received from any of the organisations.

Regional Officer, Thane, MPCB, informed that draft of the said action plan, time target and current status has been prepared and forwarded to the competent authority, MPCB. The said information shall be informed to the committee upon receipt of the same from their competent authority.

It was informed that 86 ground water samples (which are used for drinking and domestic use) have been collected in around 5 km of MIDC Tarapur by Senior Geologist, Groundwater Surveys & Development Agency, Palghar. Chemical (without heavy metals due to lack of analysis facilities) and bacterial analysis have been done and 13 samples have found unfit for drinking purposes due to Fe/Turbidity/Total Coliform.

The District Collector, Palghar, asked MIDC to ensure that all bore wells be banned by MIDC in Tarapur MIDC and that no illegal supply of water through tanker be carried out. He also emphasized to ensure caliberation of water meters and disposal of about 400 metric tones of sludge.

Decisions

The committee expressed serious concern that even after passing of one month of orders of the Hon'ble Tribunal, various organizations are yet to prepare and inform their current compliance status, action plan with time target on various remedial measures pertaining to them who have been directed by the Hon'ble Tribunal to act upon the accepted report of the committee and take further steps for preventing damage to the environment and for its restoration. Further in absence of such current compliance status and action plan with time target, the committee may not be able to prepare restoration plan which was directed to be prepared within one month i.e. 17/10/2020 despite meeting with all the concerned organisations on 08/10/2020 and requesting information on the same thereafter.

After discussions, the following decisions were taken by the committee:

(i) The matter may be brought to the notice of Chairman, MPCB; CEO, MIDC; Principal Secretary, Environment Dept. Govt. of Maharashtra; Director, M/s TEPS-CETP and Regional Director, CGWA Nagpur

requesting their intervention and taking appropriate action so as to send the said action plan with time target along with current compliance status in tabular form for each of the remedial activities (as given at Annexure-II) corresponding to the respective organization. The same may be sent on or before 31/10/2020 to enable the committee in finalizing the action plan and submit to the Hon'ble NGT and overseeing thereafter.

(ii) Next meeting of the committee be held at 3 P.M on 05/11/2020 to finalize the action plan.

Meeting ended with thanks.

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Annexure I

List of participants attended the meeting

1. Dr. Manik Gursal (I.A.S), Collector and District Magistrate Palghar

2. Shri Bharat K Sharma, Regional Director Regional Directorate Central Pollution Control Board Row House No. 1, Sanjivani Nisarg Balewadi, Pune

3. Prof. Chinmay Ghoroi, Indian Institute of Technology, Gandhinagar Palaj, Gandhinagar

4. Er. Hemant Bherwani, Scientist, Director's Research Cell National Environmental Engineering Research Institute (NEERI) Nehru Marg, Vasant Nagar, Nagpur

5. Shri Rajendra Rajput, Regional Officer, Thane, Maharashtra Pollution Control Board

6. Shri D. B. Patil, Regional Officer, Navi Mumbai, Maharashtra Pollution Control

7. Shri Pravin Kadam, Deputy Engineer, MIDC

Annexure- II

Format for submitting current compliance status and time target for remedial/restoration measures by various executing organisations in accordance with order dated 17/9/2020 of the Hon'ble NGT in the matter of OA No. 64/2016

Sr. No	Action points as recommended in the Committee's report for remedial measures/restoration of environment	As per the committee report and order of the Hon'ble NGT		Information to be provided by the respective executing agency		
		Time Target	Executing agency	Current compliance status	Proposed time target	Remarks, if any
Control of further impact on environment due to partial/untreated effluent discharge from CETP on water bodies						
1.	In order to control further impact on water bodies (Drains, Creeks and Sea), the capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through the expert institute.	01 month	MPCB			
2.	Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment and MPCB should constantly overview the activities of CETP:		MPCB and CETP			
3	(i) MIDC to: a) Remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters-capacity) where treated effluent is collected and also from other sumps/tanks, if any.		MIDC			

	b) Ensure that the supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load. Ensure that no overflowing/leakages from sumps/tanks etc. takes place during conveying the effluent to CETP or from CETP to seashore. c) ensure that no bore wells operate in MIDC Tarapur to ensure the CETP hydraulic load does not exceed.					
4	(ii) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available at the new CETP or dispose of in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular intervals.		MPCB and CETP			
	(iii) CETP must also initiate actions to identify units who are discharging higher concentration effluent and/or higher effluent quantity to CETP and shall stop such units from discharging into CETP immediately. The same shall immediately be reported to MPCB who may take actions in addition to closure of such units. The CETP should also develop round the clock surveillance mechanism to identify the member units		CETP and MPCB			

	discharging more than higher concentration at inlet of CETP.					
5	MPCB shall also monitor CETP inlet and outlet effluent preferably on the daily basis.					
6	In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms for a month, and in case no alternate arrangement is in place for disposal of effluent, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.					
7	CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis.		CETP			
8.	There should be proper surveillance of all units and the penalty mechanism for the defaulter units to be derived by M/s TEPS –CETP for member industries in addition to inspections of MPCB to ensure that all the member industries discharge the trade effluent meeting the norms as per their consent. In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including the recovery of environmental Compensation and prosecution of industries as per environmental laws.		CETP and MPCB			
9.	There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD		CETP and MPCB			

	and High TDS effluent and such types of effluent should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries. Similarly, there should be some advanced method (such as advanced oxidation, Ozonation, etc.) to reduce the significant COD. CETP may ensure commissioning of the same at the earliest. Till the same is commissioned, high COD and high TDS effluent be stored at suitable place in case available at the new CETP under commissioning stage, for not more than 06 months, otherwise such effluent be disposed in Common TSDF Taloja by incineration. Storage and disposal of the same should be closely monitored by MPCB at regular interval and operation of such violators be closed besides other necessary actions by MPCB.					
10	SCADA system for monitoring quality and quantity of individual member industry be commissioned by the CETP operator in association with industries and MIDC within 04 months. MPCB may ensure timely commissioning of the same.	04 months	CETP, MIDC and MPCB			
11.	CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.		CETP			
12.	The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. waste water generation from their processes. In case it is found that their processes generate wastewater, necessary action be taken by MPCB.		MPCB			
13.	MPCB to review authorization of CETP in terms of sludge quantity.		MPCB			

14.	CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal roads etc.		CETP			
Restoration/remediation of contaminated ground water and drains as well as the two creeks (Navapur Dandi Creek and Kharekuran Murbe Creek) and seashore, if any						
15.	Selection of a consultant to prepare Detailed Project Report (DPR) and provide consultancy services for remediation of contaminated sites in and around Tarapur MIDC for the Phase-I (detailed investigation, remediation plan, etc.) and Phase-II (execution as per the remediation plan) work.		MPCB			
16.	Execution of Phase-I and Phase-II work as per the DPR					
Prohibition of use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by CGWA, MIDC and District Administration						
17.	Till the remediation plan is implemented, use of contaminated ground water in effected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by Central Ground Water Authority, MIDC and District Administration	Immediate	CGWA, MIDC and District Administration			
Expenses to be met for implementing the above remediation plan						
18.	Recovery of damage and restoration cost from the respective 103 polluting units as recommended in the committee's report		MPCB			
19.	In case the the cost of remediation increases or decreases to that of Rs. 75 Crores, the amount may be collected or refunded to each of the said polluting units, as the case may be, in the same proportion as has been recommended in the committee's report		MPCB			
20.	In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully due to one or other reasons at any stage, the Govt. of Maharashtra may initially incur such assessment and		MPCB and Dept. of Environm			

	remediation cost and initiate the remediation activities such as allocation of fund, selection of consultant, etc., as outlined above, in a month in consultation with MPCB.		ent, Govt. of Maharshtra			

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ANNEXURE-D

Minutes of Fourth meeting of the committee constituted by Hon'ble National Green Tribunal vide order dated 17/9/2020 in the matter of Original Application No. 64/2016

Fourth meeting of the committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench, vide order dated 17/9/2020 in the matter of Original Application No. 64/2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors. Versus Maharashtra Pollution Control Board & Ors., was held on 05/11/2020 through video conference. List of the participants is given at the Annexure I.

Sh. Bharat K Sharma, Regional Director, CPCB Pune, welcomed members of the committee and participants representing various organizations. He informed that as per decisions taken in third meeting of the committee held on 22/10/2020, action plan has been received from MPCB, CETP operator and MIDC while only information/status (but not action plan) have been from Zila Parishad, Palghar, on prohibition of ground water for drinking purpose. However, information/status/action plan on remedying health of the inhabitants including providing healthcare to the affected individuals have not been received.

Thereafter, discussions were held on status/action plan as submitted by various organisations.

It was observed that chemical parameters analysed in 86 water samples collected in MIDC Tarapur and its 05 km radius, based on which it was arrived that 05 samples are unfit for drinking, may not represent the correct water quality which may have other parameters due to industrial activities in Tarapur MIDC and, therefore, may require analysis of more relevant parameters in order to conclude suitability of the said 86 water samples for drinking purpose.

Chief Executive Officer, Zila Parishad, Palghar, informed that except at a few outer locations of around Tarapur MIDC all habitations are covered by Regional Water Supply Scheme. However, it was suggested the Zila Parishad may identify bore wells/dug wells/hand pumps at outer and other locations of around Tarapur MIDC which are used for drinking purposes and get the analysis also done for Heavy Metals, Ammonia, Phenolic compounds, PCB, Pesticide and PAH so as to conclude fitness of ground water from such bore wells/dug wells/hand pumps for drinking purposes and take necessary actions in case the District Administration desires continuity of the same for drinking purposes.

Alternatively, Zila Parishad may extend the Regional Water Supply Scheme to all the areas and may take necessary actions to prohibit use of ground water for drinking purposes till ground water in and around Tarapur MIDC are analysed comprehensively.

On remedying health of the inhabitants including providing healthcare to the affected individuals, he informed that in 04 Primary Healthcare Centres (PHCs), training is being imparted to doctors to diagnose diseases like skin disease, cancer, asthma, etc. and will be completed in a week. Thereafter, health camps are being planned in all the villages. However, since these activities are to be carried out continuously there is need of budgetary support.

It was informed that such expenses could be met from the environmental damage cost to be recovered from the polluting units as suggested in report of the committee. Till such damage cost is recovered and made available, the budget may be arranged from the State Govt. as providing healthcare to the affected individuals need to be started without any delay.

Thereafter, the committee discussed on other remedial action points related to MPCB, MIDC and CETP operator on controlling discharge of effluent not meeting the discharge standards and restoration measures.

The committee observed that the 25 MLD CETP has not yet been assessed about its current capacity of hydraulic load and inlet effluent quality and the CETP continue to discharge effluent not meeting the standards. The new CETP is currently not operational. There is a plan to divert about 15 MLD from Sump 1 to the new CETP which will be operational by 28/11/2020. However, the new CETP outlet will be combinedly discharged with the existing old CETP treated effluent pipe network which has maximum capacity of only about 21 MLD.

There is no ready action plan to curtail water supply by MIDC in case the hydraulic load to CETP is to be reduced as per the current requirement of assessment of CETP. There is no effective plan for expeditiously control of inlet effluent quality to CETP from various industries to meet the said assessed CETP inlet effluent quality. It was informed that de-sludging of Sump No. 2 has been completed but about 600 MT of sludge has not yet been sent to common TSDF.

De-sludging plan of other Sumps and CETP tanks were not incorporated in the action plan given by MIDC/CETP operator. The committee emphasized that

unless such sludges are removed, the CETP will continue to discharge effluent non-compliant to the standards even if CETP inlet effluent quality is met and CETP is retrofitted/upgraded. On enquiring about the same, CETP operator informed that de-sludging of Sump No. 3 and 4 will be started by next week and will be completed by 23/11/2020. All primary treatment units will be upgraded including retrofitting by 30/11/2020 and secondary treatment units will also be done simultaneously.

The CETP operator informed that there are more than 200 units discharging more than 25 KLD of effluent which are required to install SCADA system as per directions of MPCB. About 68-70 units of them have installed SCADA system and in remaining units the same shall be completed by 2.5 months.

The committee concluded that there is lack of – (i) effective action plan for meeting effluent discharge to the standards, and (ii) co-ordination among the concerned organisations. Unless such co-ordinated effective action plan plugging various issues with expeditious target date are drawn, illegal discharges either from the industries or CETP will keep continuing.

Decisions

The committee **again expressed its serious concern that even after passing of one and a half month of orders of the Hon'ble Tribunal and follow up by the committee in various meetings, the concerned organisations have not come out with effective action plan and illegal discharges continue to happen** which were to be stopped within a month despite direction of the Hon'ble Tribunal to act upon report of the accepted report of the committee and take further steps for preventing damage to the environment and for its restoration.

In absence of such effective action plan with time target, the committee may not be able to prepare restoration plan which was directed to be prepared within one month i.e. 17/10/2020.

After discussions, the following decisions were taken by the committee:

(i) MIDC and CETP operator shall meet and identify various gaps/issues and corresponding activities required thereof to effectively achieve each of the various action points (given at Annexure-II) circulated by the committee and set expeditious time targets for achieving the same. Action plan of such activities with expeditious time targets be

prepared by 06/11/2020. The Regional Office, Thane, of MPCB may co-ordinate the same ensuring that all remedial required activities are covered so as to effectively achieve the said action points circulated by the committee and as given at Annexure- II.

(ii) Thereafter, MPCB, who is required to ultimately enforce control of illegal effluent discharges, may review the action plan comprehensively with expeditious time targets in accordance with orders dated 17/9/2020 of the Hon'ble NGT by 09/11/2020 and forward the reviewed action plan to the committee by 10/11/2020. The action plan may clearly identify various activities require to be carried out including enforcement plan in achieving each of the recommendations (as per Annexure- II) made in the report of the committee which have been circulated by the committee.

(iii) MIDC to enhance vigilance of illegal supply of water through tankers and identified illegal tankers shall be reported to the District Administration for taking necessary actions. MIDC to identify effective measures required to immediately regulate water supply (through pipeline or tanker) as current pipeline arrangement for CETP effluent discharge is only for 21 MLD against >25 MLD being received at the CETP and that hydraulic load of CETP is expected to be reduced further as per the current capability assessment of CETP.

Further, MIDC shall also initiate drive to identify borewells being operated in Tarapur MIDC ensuring coverage of all units in the MIDC and such borewells shall immediately be brought to the notice of District Administration for sealing and taking necessary action.

(iv) Zila Parishad, Palghar, shall submit their action plan incorporating various activities with expeditious completion time target for each of such activities for achieving –(i) prohibition of use of contaminated ground water for drinking purpose in effected areas of in and around Tarapur, and (ii) remedying the health of the inhabitants, including providing healthcare to the affected individuals. The same be submitted to the committee by 10/11/2020.

(v) **Immediate necessary required remedial measures be immediately taken by the respective organisation as directed by the Hon'ble**

NGT vide orders dated 17/9/2020 without waiting for any suggestion/instructions of this committee.

(vi) Next meeting of the committee be held at 3 PM on 20/11/2020.

Meeting ended with thanks.

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Annexure I

List of participants attended the meeting

1. Dr.Manik Gursal (I.A.S), Collector and District Magistrate Palghar
2. Prof. Chinmay Ghoroi, Indian Institute of Technology, Gandhinagar Palaj, Gandhinagar
3. Prof. Anish Sugathan, Indian Institute of Management Vastrapur, Ahmedabad
4. Er. Hemant Bherwani, Scientist, Director's Research Cell National Environmental Engineering Research Institute (NEERI) Nehru Marg, Vasant Nagar, Nagpur
5. Shri Bharat K Sharma, Regional Director Regional Directorate Central Pollution Control Board Row House No. 1, Nisarg Vihar, Balewadi, Pune
6. Shri Siddharam Salimath (I.A.S),, Chief Executive Officer Zila Parishad Palghar
7. Dr. Amar Supate, Principal Scientific Officer, MPCB
8. Shri Rajendra Rajput, Regional Officer, Thane, Maharashtra Pollution Control Board
9. Shri D. B. Patil, Regional Officer, Navi Mumbai, Maharashtra Pollution Control
10. Dr. Dayanand Suryavanshi, District Health Officer, Palghar
11. Shri Surendra Navale, Dy. Collector, General, Collector Office, Palghar
12. Shri Sandeep Badge, Deputy Engineer, MIDC, Drainage Sub Division Tarapur
13. Shri Rajendra Anasane, Deputy Engineer, MIDC, Maintenance Sub Division Tarapur
14. Shri Santosh Karande, Executive Engineer, MIDC, Division No. 1, Thane
15. Shri Manish Holkar, SRO, MPCB, Thane
16. Shri. D.K. Raut, Chairman, TIMA

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Annexure- II

Format for submitting current compliance status and time target for remedial/restoration measures by various executing organisations in accordance with order dated 17/9/2020 of the Hon'ble NGT in the matter of OA No. 64/2016

Sr. No	Action points as recommended in the Committee's report for remedial measures/restoration of environment	As per the committee report and order of the Hon'ble NGT		Information to be provided by the respective executing agency		
		Time Target	Executing agency	Current compliance status	Proposed time target	Remarks, if any
Control of further impact on environment due to partial/untreated effluent discharge from CETP on water bodies						
1.	In order to control further impact on water bodies (Drains, Creeks and Sea), the capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through the expert institute.	01 month	MPCB			
2.	Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment and MPCB should constantly overview the activities of CETP:		MPCB and CETP			
3	(i) MIDC to: a) Remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters-capacity) where treated effluent is collected and also from other sumps/tanks, if any.		MIDC			

	b) Ensure that the supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load. Ensure that no overflowing/leakages from sumps/tanks etc. takes place during conveying the effluent to CETP or from CETP to seashore. c) ensure that no bore wells operate in MIDC Tarapur to ensure the CETP hydraulic load does not exceed.					
4	(ii) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available at the new CETP or dispose of in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular intervals.		MPCB and CETP			
	(iii) CETP must also initiate actions to identify units who are discharging higher concentration effluent and/or higher effluent quantity to CETP and shall stop such units from discharging into CETP immediately. The same shall immediately be reported to MPCB who may take actions in addition to closure of such units. The CETP should also develop round the clock surveillance mechanism to identify the member units discharging more than higher concentration at		CETP and MPCB			

	inlet of CETP.					
5	MPCB shall also monitor CETP inlet and outlet effluent preferably on the daily basis.					
6	In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms for a month, and in case no alternate arrangement is in place for disposal of effluent, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.					
7	CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis.		CETP			
8.	There should be proper surveillance of all units and the penalty mechanism for the defaulter units to be derived by M/s TEPS –CETP for member industries in addition to inspections of MPCB to ensure that all the member industries discharge the trade effluent meeting the norms as per their consent. In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including the recovery of environmental Compensation and prosecution of industries as per environmental laws.		CETP and MPCB			
9.	There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD and High TDS effluent and such types of effluent		CETP and MPCB			

	should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries. Similarly, there should be some advanced method (such as advanced oxidation, Ozonation, etc.) to reduce the significant COD. CETP may ensure commissioning of the same at the earliest. Till the same is commissioned, high COD and high TDS effluent be stored at suitable place in case available at the new CETP under commissioning stage, for not more than 06 months, otherwise such effluent be disposed in Common TSDF Taloja by incineration. Storage and disposal of the same should be closely monitored by MPCB at regular interval and operation of such violators be closed besides other necessary actions by MPCB.					
10	SCADA system for monitoring quality and quantity of individual member industry be commissioned by the CETP operator in association with industries and MIDC within 04 months. MPCB may ensure timely commissioning of the same.	04 months	CETP, MIDC and MPCB			
11.	CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.		CETP			
12.	The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. waste water generation from their processes. In case it is found that their processes generate wastewater, necessary action be taken by MPCB.		MPCB			
13.	MPCB to review authorization of CETP in terms of sludge quantity.		MPCB			
14.	CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal		CETP			

	roads etc.					
Restoration/remediation of contaminated ground water and drains as well as the two creeks (NavapurDandi Creek and KharekuranMurbe Creek) and seashore, if any						
15.	Selection of a consultant to prepare Detailed Project Report (DPR) and provide consultancy services for remediation of contaminated sites in and around Tarapur MIDC for the Phase-I (detailed investigation, remediation plan, etc.) and Phase-II (execution as per the remediation plan) work.		MPCB			
16.	Execution of Phase-I and Phase-II work as per the DPR					
Prohibition of use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by CGWA, MIDC and District Administration						
17.	Till the remediation plan is implemented, use of contaminated ground water in effected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by Central Ground Water Authority, MIDC and District Administration	Immediate	CGWA, MIDC and District Administration			
Expenses to be met for implementing the above remediation plan						
18.	Recovery of damage and restoration cost from the respective 103 polluting units as recommended in the committee's report		MPCB			
19.	In case the the cost of remediation increases or decreases to that of Rs. 75 Crores, the amount may be collected or refunded to each of the said polluting units, as the case may be, in the same proportion as has been recommended in the committee's report		MPCB			
20.	In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully due to one or other reasons at any stage, the Govt. of Maharashtra may initially incur such assessment and remediation cost and initiate the remediation activities such as allocation of fund, selection of		MPCB and Dept. of Environment, Govt. of			

	consultant, etc., as outlined above, in a month in consultation with MPCB.		Maharsht ra			

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ANNEXURE-E

Minutes of Fifth meeting of the committee constituted by Hon'ble National Green Tribunal vide order dated 17/9/2020 in the matter of Original Application No. 64/2016

Fifth meeting of the committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench, vide order dated 17/9/2020 in the matter of Original Application No. 64/2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors. Versus Maharashtra Pollution Control Board & Ors., was held on 19/11/2020 through video conference. List of the participants is given at the Annexure I.

Sh. Bharat K Sharma, Regional Director, CPCB Pune, welcomed members of the committee and participants from MPCB. He informed that the committee in its fourth meeting held on 05/11/2020 has again expressed its serious concern that the concerned organisations have not yet come out with effective action plan and illegal discharges continue to happen which were to be stopped within a month despite direction of the Hon'ble Tribunal to act upon the accepted report of the committee and take further steps for preventing damage to the environment and for its restoration.

In the said fourth meeting, the committee decided that MPCB shall forward various activities require to be carried out including their corresponding enforcement plan with time target after reviewing the same with CETP operator and MIDC so as to achieve each of the recommendations made in the accepted report of the committee for which format was also provided.

The committee noted that in compliance of the said decisions MPCB has submitted the reviewed action plan (given at Annexure-II) but the same aren't synchronising with time targets of various activities. For instance:

(i) Only hydraulic load of CETP of 11 MLD has been assessed based on the current condition of the CETP but quality of the said 11 MLD which the CETP can treat so as to meet the discharge standard has not been assessed (refer action plan as Sl. No. 1 of the Annexure-II).

(ii) MPCB proposes effective implementation of various measures to achieve compliance to the CETP inlet/outlet norms by 17/11/2020 and if not then the CETP and its member units who discharge their effluent to the CETP shall be closed by the said day i.e. 17/11/2020 whereas target of meeting

the 11 MLD hydraulic load has been given as 22/11/2020. Further water supply regulation by MIDC & CETP to meet the said 11 MLD has been proposed by 05/12/2020 (refer action plan as Sl. No. 2, 3(b) and 6 of the Annexure-II).

(iii) Currently, there is no flow meter installed in various sumps or CETP inlet/outlet and, therefore, there is no monitoring of hydraulic load to CETP.

Dr. Y. B. Sontakke, Joint Director (WPC), MPCB, informed that MPCB has worked out that the old 25 MLD CETP will receive 15 MLD of which 9 MLD will be diverted to new CETP for treatment & disposal. In present scenario the old 25 MLD CETP is proposed to treat only 6-7 MLD effluent received from Sump-3, Sump-4 and Gravity main and requires to be desludged on priority within 7 days.

One module of capacity 12.5 MLD of the new CETP (proposed to have 50 MLD capacity) is being worked out to treat the aforesaid 9 MLD from Sump-1. In addition, about 2-3 MLD effluent directly from M/s Bombay Rayon Plot no C- 6, 7 and 11 & M/s Siyaram Silk Mill, H-3/1,3/2, will be worked out to be treated at the new CETP. This new CETP has already been started charging with seed and shall be made operational to 11 MLD by 24/11/2020.

Dr. Sontakke also informed that:

(a) MIDC has been directed on 11/11/2020 section 33A of the Water (Prevention & Control of Pollution) Act, 1974 with regard to desludging of Sump No. 1,2,3,4 and sludge stored in CETP (old 25 MLD) premises; curtailment of water supply to industries in MIDC area that inlet quantity to the old 25 MLD CETP does not exceed 10 MLD; diversion of effluent from old CETP to new CETP; SCADA installation in sumps; plugging/repair/replace of pipelines/sump to ensure no overflowing / leakages during conveying the effluent to CETP and from CETP to location of disposal; identification of illegally operating borewells in MIDC area and its sealing; numbering of each sumps and list of industries connected to such sumps; complete laying of remaining pipeline network for discharge of treated CETP effluent from high tide line to NIO recommended location; etc. within 07 days failing which legal action be initiated. Copy of the directions is given at Annexure III.

(b) The old CETP operator has been directed on 13/11/2020 section 33A of the Water (Prevention & Control of Pollution) Act, 1974 with regard to online monitoring system duly calibrated for pH, flow, BOD, COD and SS with SCADA system of CETP installation by member industries generating 25 CMD and more within one month and industries generating less than 25 CMD to install the same for pH & flow within three months; industries to provide positive discharge facilities and shall terminate underground disposal mechanism to MIDC drains immediately; the outlet shall be secured with lock and key arrangements with strainer; segregation of high COD effluent stream having COD & TDS Conc.> 5000 mg/I and their treatment and disposal without mixing to effluent discharging to CETP; installation of common MEE for treatment and disposal of high COD effluent stream; colour shall be treated at the source as per the MPCB circular dtd 13/11/2020; etc. within 07 days failing which legal action be initiated. Copy of the directions is given at Annexure IV.

(c) Six magnetic flow meters have been ordered which are arriving at the site on 23/11/2020. One magnetic flow meter would be installed at CETP outlet and rest 5 will be installed at various sumps within CETP premises. Installation of these flow meter will completed on or before 30/11/2020.

(d) Desludging of various tank in the old CETP will be carried out in phased manner in next 20 days including 4 bio reactor so as to enhance the CETP hydraulic load from 9 MLD to further higher hydraulic load.

(e) Six teams have been deployed since 18/11/2020 to identify units for monitoring and surveillance on member industries for identifying defaulting industries.

(f) COD inlet effluent to old CETP has shown improvement to 3500 mg/l except one or two deviations since 13/11/2020 to 18/11/2020 though Suspended Solids is exceeding to limit of 100 mg/l and outlet effluent of CETP is yet to demonstrate compliance to the norms. Analysis results are given at **Annexure V.**

Dr. Sontakke further informed that **in case the measures are not implemented and the CETP continues to discharge effluent not meeting the norms beyond 26/11/2020, MPCB shall close the CETP and its member industries sending their effluent to CETP.**

With regard to action plan incorporating various activities with expeditious completion time target to achieve –(i) prohibition of use of contaminated ground

water for drinking purpose in affected areas of in and around Tarapur, and (ii) remedying the health of the inhabitants, including providing healthcare to the affected individuals; submission by Zilla Parishad Palghar to the committee by 10/11/2020 as decided in fourth meeting of the committee, the committee noted that the same have not yet been received. The Collector and District Magistrate Palghar informed that the District Health Officer has assured that the same shall be sent to the committee by 23/11/2020.

Dr. Sontakke requested the Collector and District Magistrate Palghar for his support in effective control of illegal water supply/effluent disposal through tankers in Tarapur MIDC.

Decisions

The committee **expressed that it is good to know the recent progress and other proposals/assurance by MPCB which was lacking previously, however, such proposals/progress/assurances need to be reflected properly in the action plan sent recently by MPCB to the committee as per decisions of the fourth meeting and be enforced expeditiously by MPCB.**

After detailed discussions, the following decisions were taken by the committee:

(i) MPCB shall send final revised action plan along with various proposed activities corresponding to each of remedial actions recommended in the committee's report which has been accepted by the Hon'ble Tribunal within a week. Format in this regard is given at Annexure- VI.

(ii) Zila Parishad, Palghar, shall submit their action plan incorporating various activities with expeditious completion time target for each of such activities for achieving –(i) prohibition of use of contaminated ground water for drinking purpose in effected areas of in and around Tarapur, and (ii) remedying the health of the inhabitants, including providing healthcare to the affected individuals. The same be submitted to the committee by 23/11/2020.

(iii) With regard to effective control of illegal water supply/effluent disposal through tankers in Tarapur MIDC, MPCB shall send to Collector and District Magistrate Palghar the minutes of the meeting held on 11/11/2020 and chaired by the Chief Secretary, Govt. of Maharashtra, wherein

decisions on various action points on Waldhuni and Ulhas river pollution in Kalyan areas have been taken including check of tankers movement in compliance with order dated 05/11/2020 of the Hon'ble Supreme Court in the matter of CA No.10582/2017 titled Ulhas Nagar Municipal Corporation Vs Vanshakti Public Trust and Ors.

The same would be examined by the Collector and District Magistrate Palghar and necessary actions may be taken on similar lines for effective control of illegal water supply/effluent disposal through tankers in Tarapur MIDC

(iv) Next meeting of the committee be held at 3 PM on 03/12/2020.

Meeting ended with thanks.

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Annexure I

List of participants attended the meeting

1. Dr.Manik Gursal (I.A.S), Collector and District Magistrate Palghar
2. Prof. Chinmay Ghoroi, Indian Institute of Technology, Gandhinagar Palaj, Gandhinagar
3. Prof. Anish Sugathan, Indian Institute of Management Vastrapur, Ahmedabad
4. Er. Hemant Bherwani, Scientist, Director's Research Cell National Environmental Engineering Research Institute (NEERI) Nehru Marg, Vasant Nagar, Nagpur
5. Shri Bharat K Sharma, Regional Director Regional Directorate Central Pollution Control Board Row House No. 1, Nisarg Vihar, Balewadi, Pune
6. Dr. Y. B. Sontakke, Joint Director (WPC), MPCB
7. Shri Rajendra Rajput, Regional Officer, Thane, Maharashtra Pollution Control Board
8. Shri Manish Holkar, SRO, MPCB, Thane

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ANNEXURE-F

Minutes of Sixth meeting of the committee constituted by Hon'ble National Green Tribunal vide order dated 17/9/2020 in the matter of Original Application No. 64/2016

Fifth meeting of the committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench, vide order dated 17/9/2020 in the matter of Original Application No. 64/2016 (WZ); Akhil Bhartiya Mangela Samaj & Ors. Versus Maharashtra Pollution Control Board & Ors., was held on 04/12/2020 through video conference. List of the participants is given at the Annexure I.

Sh. Bharat K Sharma, Regional Director, CPCB Pune, welcomed members of the committee and participants.

He informed that the committee in its fifth meeting held on 19/11/2020 decided that MPCB shall send final revised action plan along with various proposed activities corresponding to each of remedial actions recommended in the committee's report which has been accepted by the Hon'ble Tribunal within a week in the format as prescribed by the committee. The same has been received from MPCB and is given at Annexure- II.

However, action plan incorporating various activities with expeditious completion time target for each of such activities for achieving –(i) prohibition of use of contaminated ground water for drinking purpose in effected areas of in and around Tarapur, and (ii) remedying the health of the inhabitants, including providing healthcare to the affected individuals, as decided in the fifth meeting is yet to be received from Zila Parishad, Palghar.

The CEO, Zila Parishad, Palghar, informed that the said action plan incorporating various activities has been prepared and has been sent to Collector and District Magistrate, Palghar.

Thereafter, Dr. Y. B. Sontakke, Joint Director (WPC), MPCB, was requested to make presentation on the revised action plan sent to the Committee as at the said Annexure- II.

Dr. Y. B. Sontakke, Joint Director (WPC), MPCB, made a detailed presentation on the same. Besides, he also apprised that the Old 25 MLD CETP and its member units

(connected with Sump-3, Sump-4 and Gravity Mains) closed their waste water generating operations since 28/11/2020 to 30/11/2020 as there was water supply cut by MIDC for desludging of sumps and checking/maintaining effluent conveyance pipelines. Further, such Old 25 MLD CETP and its member units have voluntarily stopped their waste water generating operations till 15/12/2020 to carry out upgradation/retrification work of the old CETP including desludging of the various units of the CETP & sumps.

It was observed that the aforesaid revised action plan (as at Annexure-II) addresses basic upgradation/retrofitting action points required to meet the norms for inlet and outlet effluent. However, target dates of various action points as at Sl. No. 8 of the said revised action plan at Annexure-II need to be specified.

During discussion on commissioning status of new pipeline till 7.1 Km of sea for disposal of treated effluent from CETPs, Shri Santosh Karande, Executive Engineer, MIDC, Division No. 1, Thane, informed that pipeline work of only about 1.1. Km is remaining. He also informed that the existing pipeline for discharge of treated effluent from CETP is designed for 75 MLD but due to its age the said pipeline can discharge 25 MLD.

Collector and District Magistrate, Palghar, enquired with the CETP operator and others for difficulties, if any, likely to be faced by industries in case water tanker movement is banned in Tarapur MIDC. It was opined that such ban would indeed be very much helpful in controlling illegal discharge of effluents in drains through tankers, however, only for extraordinary situations, the same may be required with written permission from MIDC.

Decisions

The committee **noted that the revised action plan (as at Annexure-II) addresses basic upgradation/retrofitting action points required to meet the norms for inlet and outlet effluent and other remedial measures. With the various on-going and proposed action points in the said revised action plan, the old CETP is likely to meet the effluent inlet and outlet norms by 15/12/2020 and MPCB shall take decision on closure of CETP and its member units in case of non-compliances will be taken on 15/12/2020.**

However, emphasizing order dated 17/9/2020 of the Hon'ble Tribunal and recommendations in the accepted report of the committee as per which CETP and its member units should have been closed by 17/10/2020 in case of continued non-compliant discharge of effluent, the committee again expressed that the concerned agencies shall act expeditiously so as to ensure that waste water not meeting the prescribed norms is not allowed to discharge either into or from CEPT and that remedial measures for restoration of environment is also carried out expeditiously.

After detailed discussions, the following decisions were taken by the committee:

(i) MPCB shall send revised action plan incorporating details about the volunteer closure of waste water generating operations by the units and the CETP thereof during 28/11/2020 to 13/12/2020 and also with target dates of various action points, which are missing in case of Sl. No. 8 of the said revised action plan. The same be submitted to the committee by 14/12/2020;

(ii) Updated compliance status, as per the revised action plan, be submitted by MPCB by 14/12/2020 and, thereafter, be regularly sent to the committee a day before every scheduled meeting of the committee;

(iii) MPCB shall provide monthly average inlet effluent quantity received in MLD at the old 25 MLD CETP w.e.f. 27/9/2019 and days, if any, the discharge effluent standard found to be complied as on 15/12/2020. Further, such data shall continue to be recorded by MPCB.

(iv) With regard to curtailment of water supply for reduced generation of effluent of about 16 MLD as inlet to CETP w.e.f. 22/11/2020 and thereafter volunteer stoppage of CETP operation and waste water generation operations by their member units w.e.f. 28/11/2020, MPCB shall maintain daily record of fresh water supplied by MIDC in MIDC Tarapur vis-à-vis effluent received at CETP w.e.f. 22/11/2020;

(v) As identification of units (including high COD and High TDS effluent generating units) not having adequate facilities to meet the CETP inlet effluent norms is in progress and taking action against them, as identified, is expected on or before 15/12/2020, List of such identified units and action taken status against them be provided by MPCB to the Committee.

(vi) Coercive measures including closure of the polluting activities of the 103 polluting units, who have not paid the assessed damage recovery cost as

outlined the accepted report of the committee, shall be taken by MPCB without any further delay.

(vii) MIDC shall expedite completion of the remaining 1.1 Km pipeline for disposal of treated CETP effluent into sea (as per the NIO report) and commission the same. Time target for commissioning the same be submitted to the committee by MIDC.

(viii) Zila Parishad, Palghar, may ensure immediate submission of their action plan incorporating various activities with expeditious completion time target for each of such activities for achieving –(i) prohibition of use of contaminated ground water for drinking purpose in affected areas of in and around Tarapur, and (ii) remedying the health of the inhabitants, including providing healthcare to the affected individuals.

(ix) Next meeting of the committee be held at 3 PM on 22/12/2020.

Meeting ended with thanks.

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Annexure I

List of participants attended the meeting

1. Dr.Manik Gursal (I.A.S), Collector and District Magistrate Palghar
2. Prof. Chinmay Ghoroi, Indian Institute of Technology, Gandhinagar Palaj, Gandhinagar
3. Prof. Anish Sugathan, Indian Institute of Management Vastrapur, Ahmedabad
4. Er. Hemant Bherwani, Scientist, Director's Research Cell National Environmental Engineering Research Institute (NEERI) Nehru Marg, Vasant Nagar, Nagpur
5. Shri Bharat K Sharma, Regional Director Regional Directorate Central Pollution Control Board Row House No. 1, Nisarg Vihar, Balewadi, Pune
6. Shri. Siddharam Salimath (I.A.S), Chief Executive Officer ZP Palghar
7. Dr. Y. B. Sontakke, Joint Director (WPC), MPCB
8. Shri Rajendra Rajput, Regional Officer, Thane, Maharashtra Pollution Control Board
9. Shri Manish Holkar, SRO, MPCB, Thane
10. Shri Santosh Karande, Executive Engineer, MIDC, Division No. 1, Thane
11. Shri. D.K. Raut, Director, TEPS-CETP and Chairman, TIMA

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Annexure- II

Current compliance (as on 03/12/2020) and time target for remedial/restoration measures by various executing organisations in accordance with order dated 17/9/2020 of the Hon'ble NGT in the matter of OA No. 64/2016

Sr. No (1)	Action points as recommended in the Committee's report for remedial measures/restoration of environment (2)	As per the committee report and order of the Hon'ble NGT (3)		Information to be provided by MPCB after reviewing and in consultation with MIDC and CETP operator (except for Sl. No. 18 and 19) (4)			
		Time Target		Various activities proposed to meet the action points as at Column (2)	Executing agency	Proposed time target	Current compliance status
Control of further impact on environment due to partial/untreated effluent discharge from CETP on water bodies							
1	In order to control further impact on water bodies (Drains, Creeks and Sea), the capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through the expert institute.	**Immediate**	**MPCB**	**Due to sludge deposition in various treatment tanks, current hydraulic load of CETP has been assessed as about 07 MLD with COD<3500mg/l; BOD 1500 mg/ltrs. The hydraulic load capacity will be resumed to 25.0 MLD based on progress of desludging and revamping of all units including bioreactor.**	**CETP and MPCB**	***19/11/2020***	**Complied. Completed the said assessment by 19 Nov.2020.**
2	Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment and MPCB should constantly overview the activities of CETP:						

	(i) MIDC to: a) Remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters- capacity) where treated effluent is collected and also from other sumps/tanks, if any.			**Removal of deposited sludge from Sump 2**	**CETP**	**June 2020**	**Desludging of sump-2, started on 01.04.2020 and completed on 16 June-2020. About 6000 MT of sludge has been removed and 5102 MT disposed to CHWTSDF and remaining about 600 MT is sludge is stored in one of the equalization tanks (Tank No.4) which will be sent for disposal by 15.12.2020.**
				In addition to desludging of sump-2, MPCB identified requirement of desludging of Sump-3 and other units of CETP (where there is accumulation of sludge) for efficient operation of CETP. Action plan of the same are as below;			
			MIDC	**Removal of deposited sludge from Sump 3**	**CETP**	**05/12/2020**	**Desludging Work is in progress. In order to de-sludge sump-3, there was requirement to stop water supply so as to prevent the generation of effluent from industrial units connected to sump-3. Therefore with the intervention of MPCB, MIDC stopped water supply to such units during 28.11.2020 to 30.11.2020. Desludging expected to be completed within the said target of 05.12.2020.**

				Module wise desludging of the following units comprising of each module of the two modules of CETP in phased manner. **A. 02 Equalization tank (ET) (3000 Cubic meter x 2 Nos)** **B. 01 Primary settling tank (PST)- 1450 Cum** **C. 01 Aeration Tank (AT)= 12256 Cum** **D. 01 Secondary clarifier (S.C.) = 1950 Cum**	**CETP**	**30/11/2020 (for one of the two modules of CETP)** **25/12/2020 (for the remaining modules of CETP)**	**Desludging of the said units as module- 1 of the CETP completed on 30/11/2020.** **About 3000 Cubic meter (approx. 1250 MT) sludge has been de-sludge and 563 MT sludge has been sent to CHWTSDF and remaining is under drying which will also be sent to CHWTSDF.** **Work of desludging of other module started on 30/11/2020 and will be completed as per the target i.e. 25/12/2020.**
				Desludging of common units in the two modules of the CETP after completion of desludging work of aforesaid one module due to restriction in movement of equipment because of the said ongoing work; **a) 01 Common collection tank (1000 Cum)** **b) 01 common Oxidation tank (1000 Cum**	**CETP**	**05/12/2020**	**The work of desludging will be started on 04/12/2020 and completed as per the target date.** **The work of desludging will be started on 06/12/2020 and completed as per the target date.**

				Revamping of Pressure Sand filter (PSF) - 02 Sets (including conversion of ACF into PSF) in each of the two modules of the CETP.	**CETP**	**25/12/2020 (for 1st module of the CETP).** **10/01/2021 (for the remaining module)**	**Receipt of quotations from vendors is in progress. The Work will be awarded to the qualified vendor by 09/12/2020 followed by commissioning of the work in phased manner within the scheduled target dates.**
				Commissioning of flow meters at Sump no. 3, 4 and Gravity main within the premises of CETP which are inlets of the CETP.	**CETP**	**12/12/2020**	**Delivery of flow meters is scheduled on 03/12/2020 and will be commissioned within the target date I.e. 12/12/2020.**
				Commissioning of another flow meter at Sump-1 which is the only inlet to the new CETP		**15/12/2020**	**Delivery of flow meters is scheduled on 03/12/2020 and will be commissioned within the target date I.e. 15/12/2020.**
3	c) Ensure that the supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load.	**Immediate**	**MIDC CETP**	**After curtailment of water consumption effluent generation will be reduced from 26 ML to 16 MLD of which about 09+02 MLD would be diverted to new CETP from Sump-1 and 07 MLD to the old CETP. For the same the following action points are proposed:**			

	Ensure that no overflowing/leakages from sumps/tanks etc. takes place during conveying the effluent to CETP or from CETP to seashore.			**Commissioning of two modules each of 12.5 MLD out of the 04 module (50 MLD) of the new CETP**	**CETP**	**30/06/2020**	**12.5 MLD of 50 MLD new CETP commissioned with charging of effluent w.e.f. 22/11/2020.**
				Diversion of the aforesaid 9 MLD effluent from Sump-1 to the new CETP	**MIDC and CETP**	**22/11/2020**	**Complied with and effluent of 9 MLD is diverted from old CETP to new CETP of Sump-1 w.e.f. 22/11/2020.**
				Retrofitting of valves in Gravity Mains for channelization of about 02 MLD effluent (from M/s Bombay Rayon and M/s Siyaram) to the new CETP	**MIDC**	**05/12/2020**	**In progress.**
				Reduction to 30 MLD water supply to units in MIDC from 38 MLD to restrict generation of about 16 MLD (about 09 MLD to new CETP and about 07 MLD to the old CETP) and thereafter proportionate increase in water supply as per increased treatment capacity of old/ new CETP.	**MIDC**	**22/11/2020**	**Complied w.e.f. 26/11/2020.** **(During volunteer close down by the units during 28/11/2020 to 30/11/2020, the water supply was totally stopped during the said period)**
				Desludging of modules of CETP and Sumps to check overflow from sumps/tanks	**MIDC**	**05/12/2020 and 25/12/2020**	**Desludging of Sump2 completed and other Sump/module of CETP are in progress as stated above.** **MIDC has awarded AMC to check leakages in conveying pipeline to CETP and CETP to seashore the leakages are attended on priority within 24 hrs.**

				To check leakages during conveying the effluent to CETP or from CETP to seashore	**MIDC**	**Continuous process**	**MIDC has appointed AMC to check leakages in conveying pipeline to CETP and CETP to seashore the leakages are attended on prority within 24 hrs .**
				Control of illegal tankers movement to check illegal water supply through tankers	**MIDC and District Administration**	**Continuous**	**Daily monitoring by MIDC started from 25/11/2020 with a mechanism to report the illegal tanker details to the District Administration for action. Meeting in this regard was taken on 27/11/2020 by the Hon'ble Collector wherein SP Palghar and Additional DM Palghar have been directed to issue order under section 144 and 133 respectively.**
4	c) Ensure that no bore wells operate in MIDC Tarapur to ensure the CETP hydraulic load does not exceed.	**Immediate**	**MIDC**		**MIDC**	**Continuous**	**As per MOM with Hon'ble Dist. Collector MIDC will work with District administrative authority. MIDC has reported there is no bore-well operating since October 2020.**

5	(ii) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available at the new CETP or dispose of in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular intervals.	**Immediate**	**MPCB and CETP**		**MPCB and CETP**	**Continuous**	**CETP has not yet identified any such member unit having inadequate facility to meet the CETP inlet effluent quality. MPCB has issued direction in this regards to CETP on 10/11/2020 and 13/11/2020.However, MPCB has deployed teams of 12 officials from 18/11/2020 for identification of such units. Based on field observation, data available with the Board and analysis result of samples of effluent collected by the team, MPCB will take necessary actions such as, Segregation and storage/ disposal of high concentrated effluent OR closure of the units OR Environmental compensation OR actions under section 15 of the EPA against the identified defaulting units, as the case may be. Identification of such units, based on filed observations, analysis results, data available with Board and actions thereof is expected on or before 15/12/2020 onwards and will continue till the entire CETP member units are assessed by MPCB.**

							CETP has been directed to submit the list of unit generating high COD effluent. MPCB has also started monitoring of industries from 18/11/2020.
6.	MPCB shall also monitor CETP inlet and outlet effluent preferably on the daily basis.	**Continuous till compliance is achieved**	**MPCB**		**MPCB**	**26/10/2020 onwards**	**MPCB is daily monitoring inlet and outlet of CETP from 26/10/2020. From the analysis reports it is not complying inlet/outlet norms though there is improvement in CETP inlet effluent quality from 18/11/2020**

7	In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms for a month, and in case no alternate arrangement is in place for disposal of effluent, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.	**17/10/2020**	**MPCB**	**The CETP association has taken up work of organization and revamping of old CETP .** **-The MIDC has voluntary stop water supply of entire MIDC from 28.11.2020 to 30.11.2020 as per request of CETP and persuasion MPCB.** **- The industries contributing to old CETP through sump III & IV are voluntary taken shut down of about 276 industries for 10 days from 3/12/2020 to 13/12/2022** **-The effluent receiving from gravity main is having maximum cloth process house and are need to meet with CETP disposal standards if found violating the industries contributing to gravity main will take voluntary shut down as above Board is monitoring the progress.**	**MPCB**	**Continuous**	**MPCB is closely monitoring operation of CETP and the measures taken in order to control discharge of effluent not meeting the norms by CETP such as limiting the inlet effluent 7 MLD to 25 MLD old CETP, Commissioning of new CETP & diversion of 9 MLD effluent to new CETP, reduction in water supply from 38 MLD to 30 MLD to industrial units by MIDC, desludging of various sumps and units of CETP, installation of flow meters to inlets/outlet of CETP, vigilance by MPCB & CETP association, vigilance on illegal tanker movement, supervision of pipelines etc.** **In view of above progresses and target dates given by the CETP operator including ongoing identification of the defaulting units and actions thereof by MPCB, decision on closure of CETP and its member units in case of non-compliances will be taken on 15/12/2020 by MPCB instead of earlier proposed 26/11/2020.**

8	CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis. With trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis.	Immediate	CETP	A) For improvement in overall scientific operation and maintenance of the CETP i. Replacement of old SS-316 sluice gates within equalization tank inlet with new sluice gates. ii. Replacement of floating aerators to submerged mixers in Collection equalization tank iii. Replacement of scrapping system in primary floculators and secondary clarifiers with new SS-316 scrapping system. iv. Conversion of 1st aeration tank into anoxic treatment tank and channelization of effluent into said first aeration tank followed by into second, third and fourth aeration tanks in series having extended aeration for removal of BOD so as to improve BOD removal efficiency. v. Installation of new tank where flash mixer will be installed so as to get more retention time for flocculation prior to flocculator tank. vi. Installation of one new tank for holding primary and secondary sludge separately in two tanks as well as installation of two additional centrifuges along with two new filter presses. vii. Increase in chemical preparation tank size			TEPS CETP started new full-fledged laboratory at new CETP, whereas Laboratory at old CETP is used for general environmental parameter. The CETP has temporarily procured trained manpower from member industries and deployed at site as a short term measures whereas for long term additional manpower will be appointed by TEPS. Whereas TEPS started providing trained and skilled manpower. Already in placed

				viii. Installation of auto dosing system with flow meter for in the proposed chemical dosing tank prior to flocculation tank ix. Installation of flow meter for activated sludge recirculation in the first anoxic treatment aeration tank. x. Commissioning of OCEMS at inlet and outlet of CETP with prescribed parameters and connectivity with MPCB and CPCB servers. B) For adequate analytical facility to keep watch on every stage of operation of CETP on regular basis. **i.** Installation of laboratory facilities at CETP for sampling and analysis of operational parameters viz. BOD, DO, pH, TKN, TDS, SS, COD, O&G, Alkalinity, conductivity, heavy metals etc. C) For trained manpower for operation of the CETP i. Hiring of six additional trained manpower in addition to the currently six laboratory persons and six technical supervisors for plant operation.			

9.	There should be proper surveillance of all units and the penalty mechanism for the defaulter units to be derived by M/s TEPS – CETP for member industries in addition to inspections of MPCB to ensure that all the member industries discharge the trade effluent meeting the norms as per their consent. In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including the recovery of environmental Compensation and prosecution of industries as per environmental laws.	Immediate	MPCB and CETP	i. Deployment of two teams each team having officials from MPCB and representative of CETP / industry association. ii. Finalization of penalty mechanism which includes termination/ Suspension of CETP membership of defaulting industry and enforcement thereof. iii. Providing list of defaulting units to the MPCB for taking stringent action including environmental compensation and prosecution of the industries.	CETP & MPCB CETP MPCB	Continuous from 18.11.2020 10.12.2020	Day & Night Survey has been carried out by TEPS CETP appointed Committee and detected cases of illegal connections to MIDC Chambers. TEPS appointed Committee detected illegal discharges through multiple discharge points. Also, MPCB is identifying defaulters units. Actions are in progress.

10	There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD and High TDS effluent and such types of effluent should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries. Similarly, there should be some advanced method (such as advanced oxidation, Ozonation, etc.) to reduce the significant COD. CETP may ensure commissioning of the same at the earliest. Till the same is commissioned, high COD and high TDS effluent be stored at suitable place in case available at the new CETP under commissioning stage, for not more than 06 months, otherwise such effluent be disposed in Common TSDF Taloja by incineration. Storage and disposal of the same should be closely monitored by MPCB at regular interval and operation of such violators be closed besides other necessary actions by MPCB.	**Immediate**	**CETP, MIDC and MPCB**	i. Finalization of the DPR for common facility to treat high COD and high TDS streams. ii. Award of work for commissioning of the facility as per DPR. iii. Identification of high COD and high TDS streams generating units. iv. Disposal of segregated high COD and high TDS streams to CHWTSDF/ resource recovery of the same (at authorized facility) by the identified units.	CETP CETP	**31.12.2020** **10.01.2021**	Letter of intent issued by TEPS to M/s. Tesla for installation of high COD treatment facility having capacity 2500 CMD will be commissioned by 30th April 2021 till that time the concentrated streams will be disposed to TSDF by member industries.

11	SCADA system for monitoring quality and quantity of individual member industry be commissioned by the CETP operator in association with industries and MIDC within 04 months. MPCB may ensure timely commissioning of the same.	17/1/2021	CETP and MIDC	1. Installation of prescribed SCADA system in more than 25 CMD effluent generation units and less than 25 CMD effluent generating units. 2. Installation of SCADA in various sumps and gravity line. 3. Installation of SCADA system at inlet and outlet of old and new CETP 4. Commissioning of the centralized SCADA system.	CETP and MIDC	17.01.2021 31.01.2021 17.01.2021 31.01.2021	TEPS have given order to M/s VAA Technologies for preparing SCADA platform. The SCADA platform is in place and 55 industries are providing real-time data to platform. Rest industries SCADA connectivity is planned on or before 30.12.2020., For that help desk is created and weekly one full day the engineers stationed at new CETP, for attending queries with respect to SCADA and industries to connect their hardware to TEPS CETP SCADA. The TEPS SCADA will display data of industries generating industrial effluent ≥ 25 CMD on or before 17.01.2021. Once SCADA will be place till that time MPCB survey will continue for monitoring the member industries and action will be initiated as per the gravity of violation.
12	CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.	Immediate & Continuous	CETP	CETP sludge to be sent to CHWTSDF facility regularly ensuring storage not more than 90 days.	CETP	Continuous	TEPS CETP regularly sending the sludge to MWML Taloja regularly and being monitored by MPCB. 5102 MT was dispose to TSDF.
13	The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. wastewater generation from their processes. In case it is found that their processes generate wastewater, necessary action be taken by MPCB.	Immediate	MPCB	Assessment of current number of units in MIDC Tarapur vis-à-vis their CETP membership and identification of waste water generating units not having CETP membership for disposing their waste water and taking necessary action against such identified units.	CETP/MPCB	15/12/2020	As per MPCB record 1216 industries in jurisdiction however 1161 units obtained membership of TEPS CETP. However, in order to also verify the membership from CETP, MPCB has communicated list of 1216 industries to CETP in this regard and verification of non-member units and waste water generation if any and taking actions against them will be completed within the target date 15/12/2020.
14	MPCB to review authorization of CETP in terms of sludge quantity.	**Immediate**	**MPCB**	**Assessment of CETP sludge generation and stipulating quantity of CETP sludge in combined consent cum authorization.**	**MPCB/CETP**	**31.12.2020**	**MPCB has already worked and Authorization for current 7 MT/D CETP sludge will be revised to 10 MT/D.**

15	CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal roads etc.	**Immediate & Continuous**	**CETP**	**1. Removal of unwanted scraps/material from the Old CETP site.** **2. Repairing of internal roads and converting pathways into pucca.** **3. Plantation of trees in open spaces consultation with agriculture expert.**		**CETP**	
Restoration/remediation of contaminated ground water and drains as well as the two creeks (Navapur Dandi Creek and Kharekuran Murbe Creek) and seashore, if any							
16	Selection of a consultant to prepare Detailed Project Report (DPR) and provide consultancy services for remediation of contaminated sites in and around Tarapur MIDC for the Phase-I (detailed investigation, remediation plan, etc.) and Phase-II (execution as per the remediation plan) work.	**Immediate**	**MPCB**	**1. Consultation with expert institute on selection of consultant and procedures of selection** **2. Selection of consultant for DPR preparation and providing consultancy services.**	**31.01.2021** **30/04/2021**	**MPCB**	**Board has received sample TOR from the CPCB and is in process to finalize IIT Mumbai as a consultant to carry out the study.**
17	Execution of Phase-I and Phase-II work as per the DPR	**As per DPR**	**MPCB**	**Award of work to the expert institute and execution of work as per the DPR.**	**As per the DPR**	**MPCB**	
Prohibition of use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by CGWA, MIDC and District Administration							
18	Till the remediation plan is implemented, use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by Central Ground Water Authority, MIDC and District Administration	**Immediate**	**CGWA, MIDC and District Administration**				

19	Remedying the health of the inhabitants, including providing healthcare to the affected individuals	**Immediate**	**Zila Parishad Palghar**				
Expenses to be met for implementing the above remediation plan							
20	Recovery of damage and restoration cost from the respective 103 polluting units as recommended in the committee's report	**Immediate**	**MPCB**	**Issuance of directions The 102 units and the TEPS CETP for deposition of damage and restoration cost.**	**MPCB**	**23/10/2020**	**Completed. Board has issued the directions on 23/10/2020 to all 103 units .**
				Deposition of damage and restoration cost from the 103 polluting units	**Respective units**	**24/10/2020**	**One unit has deposited damage and restoration cost of Rs. 14.23 lakh and initiation of necessary action against the 102 units is in progress.**
21	In case the cost of remediation increases or decreases to that of Rs. 75 Cr., the amount may be collected or refunded to each of the said polluting units, as the case may be, in the same proportion as has been recommended in the committee's report	**As & when required**	**MPCB**	**Will be refunded or collected depending upon DPR preparation and completion of remediation work**	**MPCB**	**As & when required**	**……**
22	In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully due to one or other reasons at any stage, the Govt. of Maharashtra may initially incur such assessment and remediation cost and initiate the remediation activities such as allocation of fund, selection of consultant, etc., as outlined above, in a month in consultation with MPCB.	Immediate	MPCB	Allocation of funds of Rs. 75 Cr. for meeting the expenditure towards remediation activities of contaminated sites by MPCB.	MPCB	As & when required	Completed. The Regional Director CPCB at Pune has communicated to the Principal Secretory Environment Department, GOM and it has been decided that in case. Expenditure on remediation activities of contaminated sites is to be met by the state Govt. the same be met by MPCB .

ANNEXURE-G

RESTORATION PLAN- CETP TREATMENT FACILITY TO BRING ONCE AGAIN INTO COMPLIANCE MODE

	IT WAS DECIDED TO : 1. Curtailed Water supply so as to receive Effluent quantity to the tune of 16.0 MLD to 16.5 MLD 2. Instructed MIDC to provide feed to new CETP from 22.11.2020 . Thus almost 9.0 MLD effluent made available to new CETP. Now Overflow stopped at old CETP. 3. New CETP is performing very well 4. Defined CETP one module- To be used for taking feed of Say 6.25 MLD at old CETP 5. Desludging of module started from 24.11.2020 (common collection- two equalization (1 & 4) – PST b –a.t-1-sec clarifier-b- common oxidation -PSF (A & B, ACF to convert to PSF and to take parrellely in operation)	
#	**50 MLD (FIRST 25 MLD PHASE)**	**OLD 25 MLD**
1.	50 MLD CETP brought in operation by taking entire feed of Sump- 1 from 23-11-2020, New CETP is performing	**Desludging started** • A.T-1, EQ -1 & 4- from 23.11.2020 • Further increased poclain (03 Nos) ,04 JCB & 04 Hydra & 30 + Hired Manpower • Considering constrain of space to place the sludge , took permission from adjoining vacant plot holder M/s Seya Industries (D-14)- Permission took- For keeping removed wet sludge till drying & disposal • Increased one more poclain , to increase the more places of desluduging as per defined one module • The work was taken good speed, daily around approx. 400 + cum sludge was removed from Tanks , sometime it crossed 500 cum/Day. • Due to unseasonal rainfall for days severely hampered the Desludging as also sludge drying activity, and forcibly pushed us almost 10 to 12 Days days back from schedule • Finally TEPS completed one modules Desludging 26.12.2020 of first Module . Approx 3000 + Cum sludge is laying at either

		solar pit or in pit lined with impervious membrane. After drying, immediate will be send to CHWTSDF Taloja
	• Augmented additional effluent quantity of approx. 2.0 MLD ,by diverting M/s BRFL and M/s Siyaram's treated effluent to new CETP via Sump 1 on 17-12-2020 • Now New CETP is receiving 11 MLD effluent	Now Old CETP is receiving 6.0 MLD effluent and np overflow any where
	•	**ELECTRO MECHANICAL REVAMP** • Replaced MSEP platforms of Equalization all 04 tanks with precast RCC (heavy corrosion due to damp atmosphere & splashing of effluent due to operation of floating aerators) Noted that its life was hardly 03 years, Now RCC will sustain as much as 20 years. Parrellely also replaced old corroded MS gates to SS-316 of all 04 E.T. • E.T. frontal pipe line (MS, 500 MM) was replaced with new one along with replaced its all gate valves and NRV's having SS-316 MOC • TEPS replaced old corroded Scrapping mechanism of PST-B & Sec Clarifier –B , Commissioned it and now ready for use. The same is complying MIDC Tender Documents Requirement (wetted part in SS-316) at the cost of Rs. 38 Lakh , balance material also ordered as a one order. • Called service Engineer and spares and brought one modules aspirators (09 Nos) in operation by spending almost 9.0 Lakh Rupees on spares .
3.	New OCEMS System procured , installed and started linking to PCB & CPCB server	New OCEMS System procured , installed and started linking to PCB & CPCB server
	Now since it is receiving / treating +/- 10 MLD effluents at new CETP. CETP made another 5 to 6 MLD effluent to bring bio-mass in more actionable (degradation).	New 05 Numbers flow meters were ordered for Old CETP outlet – Installed

		▯ Sump-1- inlet at CETP ▯ Sump-3 ▯ Sump-4 ▯ E-zone Flow meters received, but due to sludge vehicles vehicular movement on CETP internal road , not able to connect (sump-3 & 4 required line diversion) , material is with us will start work on same from Saturday (02.01.2020).
4	Prepared what's app group of MIDC sump-1,5 & 2 & CETP operators along with MIDC & TEPS concern officers	
5.		The blowers in aspirators are playing key role in aeration, considering its age, and as a safe stock, TEPS ordered new blowers @ the cost of Rs. 26 Lakh , They were landed at Hyderabad (from Italy) on Saturday. After custom clearance & testing started journey to Tarapur from Hyderabad via special vehicle, Expected to reach at TEPS on tomorrow second half and after testing and The entire one module is now ready to accept the retrenched effluent quantity with controlled organic load.
5.		On 29.12.2020 Aeration system will be started of module -1 (A.T-1) ❖ Added 40 Trucks of Biomass , brought from New CETP to old CETP, for charging into first module. ❖ Industries were asked to take grave Tomorrow (29.12.2020) morning Biomass of new CETP will be added (40 trucks) ❖ From 30th Dec 2020 feed will be taken having COD upto or below 3000 Mg/Ltr
		BALANCE 6.25 MLD MODULE TO BROUGHT IN OPERATION
		❖ TEPS not stopped desludging and took second modules desludging in hand and the remaining PSF (A) also desludged ❖ Balance secondary clarifier-A's desludging will be started from 29.12.2020 and will be completed in 6 days.

		❖ Whereas E.T- 2 & 3's Desludging will be started from Thursday (30.12.2020) and completed in 7 days (6th Jan-2021) A.T-2's desludging will be started from 02.01.2020. Since the unseasonal rainfall brake the sludge drying cycle, So TEPS decided to shift A,T-2 sludge to adjoining A.T-3 by mechanical (sludge pumps)- Idea is to start balance 6.25 MLD – Thus to reach -12.5 MLD. Almost 1000 MT sludge will be removed which will be send to CHWTSDF
		❖ Balance scrapping mechanism are ready with us of balance PST & Sec clarifiers which will be also fitted in desludged Tanks. ❖ Conditioned The aspirators and blowers for Balance Aeration Tank –II
	AFTER 6.25 MLD BROUGHT IN OPERATION , THE FIRST PHASE OF 12.5 MLD AT OLD CETP WILL BRING INTO OPERATION	
	PRAPOSED ACTIVITY	
	❖ TEPS continued the civil work at new CETP, and planning to complete remaining 04 secondary (stage-1 & 2) clarifiers on or before 28th fabruary-2021. ❖ Long Lead Equipment's already ordered 12.5 MLD DAF & 300 HP X 04 turbo Blowers) . ❖ Diffusers , Pumps & control panels , power supply up till equipment area is ready with us.	❖ A.T.- 02 to take for desludge , complete it on or before 15th Jan and make ready for aeration so as to take entire 12.5 MLD effluent of gravity, sump-3 & 4 from last week of Jan-2021
	❖ Thus proposes to complete balance work of new CETP on or before mid or last week of April-2021, will take feed for biomass development of adjoining module on or before 30th April-2021.	❖ Rest two A..T.(3 & 4) will be desludged in 20 days (20th Jan & 10th Fab.2021). ❖ These tanks will be modified to augment anoxic Process ❖ For balance two A.T ,considered diffused aeration. ❖ Offers received, ordering going on except aeration system. ❖ DPR will be submitted to MIDC on 02.01.2021, only instruction required on aeration system and capacity &

		numbers as also the anoxic tanks volume , rest everything clear in Tender Documents
		TEPS planned to complete the up gradation on or before 30th April -2021
	THUS TEPS AGUMENTED 75 MLD CETP CAPACITY FOR MIDC TARAPUR AREA	

Monitoring Mechanism

- Procured PH & TDS meters – 08 Numbers each
- Established vigilance committee and started monitoring
- TEPS will put its own lock on valve of Strainer arrangement.
- Priority
  - Gravity
  - Sump-3
  - Sump-4
  - High Hydraulic load –Top-15
  - and organic Load –Top-15

  For ensuring hydraulic as also organic shock to not to reach/receive to old CETP.
- It will be increased to double , in each segment, after next 15 Days
- Stationary staff at Sump-3 & 04 , for monitoring 24*7
- Cross checking of effluent discharge (hydraulic & organic loading) on SCADA and parallel accessing by taking visit to said units
- JVS Sampling will be initiated as a routine practice and deviations will be shared immediately to PCB for action.

ANNEXURE-H

Current compliance Format for submitting status and time target for remedial/restoration measures by various executing organisations in accordance with order dated 17/9/2020 of the Hon'ble NGT in the matter of OA No. 64/2016

Sr. No (1)	Action points as recommended in the Committee's report for remedial measures/restoration of environment (2)	As per the committee report and order of the Hon'ble NGT (3)		Information to be provided by MPCB after reviewing and in consultation with MIDC and CETP operator (except for Sl. No. 18 and 19) (4)			
		Time Target		Various activities proposed to meet the action points as at Column (2)	Executing agency	Proposed time target	compliance status as on 31.12.2020
Control of further impact on environment due to partial/untreated effluent discharge from CETP on water bodies							
1	In order to control further impact on water bodies (Drains, Creeks and Sea), the capability of CETP be immediately assessed in terms of hydraulic load and inlet effluent quality that the CETP is able to meet the outlet norms (stipulated under the Consent to Operate by MPCB) as per the existing infrastructures. The said assessment studies may be carried out by MPCB through the expert institute.	**Immediate**	**MPCB**	Due to sludge deposition in various treatment tanks, current hydraulic load of CETP has been assessed as about 07 MLD FOR MODULE-1 with COD<3500mg/l; BOD 1500 mg/ltrs. The hydraulic load capacity will be resumed to 25.0 MLD based on progress of desludging and revamping of all units including bioreactor.	**CETP and MPCB**	19/11/2020	Complied. Completed the said assessment by 19/11/2020.
2	Based on the above assessment, the CETP shall receive only such limited hydraulic load and influent quality as prescribed in the said assessment. In order to ensure the same, the following may need to be enforced immediately after the said assessment and MPCB should constantly overview the activities of CETP:						

	(i) MIDC to: a) Remove deposited sludge (approx.-2400 MT) in the MIDC Sump-2 (10.56 Million Liters- capacity) where treated effluent is collected and also from other sumps/tanks, if any.		**MIDC**	Removal of deposited sludge from Sump 2	**MIDC** TASK Being Accomplished by**CETP**	June 2020	Complied. Desludging of sump-2, started on 01.04.2020 and completed on 16 June-2020. About 5700 Metric Tons (MT) of sludge has been removed and disposed to CHWTSDF.
				In addition to desludging of sump-2, MPCB identified requirement of desludging of Sump-3 and other units of CETP (where there is accumulation of sludge) for efficient operation of CETP. Action plan of the same are as below;			
			MIDC	Removal of deposited sludge from Sump **3**	**MIDC** TASK Being Accomplished by **CETP**	05/12/ 2020	Complied. Desludging Work completed on 03/12/2020 by stopping water supply during 28.11.2020 to 30.11.2020, so as to prevent the generation of effluent from industrial units connected to sump-3.
				Module wise desludging of the following units comprising of each module of the two modules of CETP in phased manner. 02 Equalization tank (ET) (3000 Cubic meter x 2 Nos) A. 01 Primary settling tank (PST)- 1450 Cum B. 01 Aeration Tank (AT)= 12256 Cum C. 01 Secondary clarifier (S.C.) = 1950 Cum	**CETP**	30/11/ 2020 (for one module) 25/12/ 2020 (for the remaining)	Desludging of the said units as module- 1 of the CETP completed on 30/11/2020. About 3000 Cubic meter (approx. 1250 MT) sludge has been de-sludged and 563 MT sludge has been sent to CHWTSDF and remaining about 680 MT is drying at the site which will also be sent to CHWTSDF. Work of desludging of other module started on 30/11/2020 and is in progress.

				Desludging of common units in the two modules of the CETP after completion of desludging work of aforesaid one module due to restriction in movement of equipment because of the said ongoing work; a) 01 Common collection tank (1000 Cum) b) 01 common Oxidation tank (1000 Cum	**CETP**	05/12/2020	Complied.
				Revamping of Pressure Sand filter (PSF) - 02 Sets (including conversion of ACF into PSF) in each of the two modules of the CETP.	**CETP**	25/12/2020 (for 1st module of the CETP). 10/01/2021 (for the remaining module)	Completed for 1st module of the CETP. For the 2nd module, media replacement work completed and work of tale end piping is under progress.
				Commissioning of flow meters at Sump no. 3, 4 and Gravity main within the premises of CETP which are inlets of the CETP.	**CETP**	12/12/2020	Flow meters installed and commissioning work are in progress which will be completed by 10/1/2021.
				Commissioning of another flow meter at Sump-1 which is the only inlet to the new CETP		15/12/2020	

3	c) Ensure that the supply of water to MIDC Tarapur is so reduced (as compared to the current supply) and distributed that inlet quantity to CETP does not exceed the above prescribed CETP hydraulic load.	**Immediate**		**Of about 26 MLD earlier effluent inlet to the old CETP; about 09+02 MLD would be diverted to new CETP from Sump-1 and 07 MLD to the old CETP. For the same the following action points are proposed:**			
	Ensure that no overflowing/leakages from sumps/tanks etc. takes place during conveying the effluent to CETP or from CETP to seashore.			Commissioning of two modules each of 12.5 MLD out of the 04 module (50 MLD) of the new CETP	**CETP**	30/06/ 2020	12.5 MLD of 50 MLD new CETP commissioned with charging of effluent w.e.f. 22/11/2020. However, there was breakdown and repair work in treated effluent disposal line of MIDC during 15/12/2020 to 20/12/2020 during which water supply was also stopped.
				Diversion of the aforesaid 9 MLD effluent from Sump-1 to the new CETP	**MIDC and CETP**	22/11/ 2020	Complied. Effluent of 9 MLD is diverted from old CETP to new CETP of Sump-1 w.e.f. 22/11/2020.
				Retrofitting of valves in Gravity Mains for channelization of about 02 MLD effluent (from M/s Bombay Rayon and M/s Siyaram) to the new CETP	**MIDC**	05/12/ 2020	Complied on 13/12/2020.

				Proportionate reduction of water supply in MIDC Tarapur from 38 MLD to restrict generation of about 16 MLD (about 09 MLD to new CETP and about 07 MLD to the old CETP) and thereafter proportionate increase in water supply as per increased treatment capacity of old/ new CETP.	**MIDC**	22/11/2020	Complying w.e.f. 26/11/2020. Supply was restricted from 38 MLD to 30 MLD and subsequently about to 25 MLD w.e.f. 26/11/2020 and 30/11/2020 respectively. Old CETP has remained shut w.e.f. 26/11/2020 and expected to start with 07 MLD effluent inlet from 30/12/2020. Further, during volunteer close down by the units during 28/11/2020 to 29/11/2020 for repairing work, the water supply was stopped.
				Desludging of modules of CETP and Sumps to check overflow from sumps/tanks	**MIDC**	05/12/2020 and 25/12/2020	Desludging ofmodule-1 of CETP and Sump-2 and Sump-3 completed. MIDC has awarded AMC to check leakages in conveying pipeline to CETP and CETP to seashore the leakages are attended on priority within 24 hrs.
				To check leakages during conveying the effluent to CETP or from CETP to seashore	**MIDC**	Continuous process	MIDC has appointed AMC to check leakages in conveying pipeline to CETP and CETP to seashore the leakages are attended on priority within 24 hrs. Incidences of breakage of treated effluent discharge pipeline noticed at two occasionson 28/11/2020 and 15/12/2020 which were attended and repaired.

				Control of illegal tankers movement to check illegal water supply through tankers	**MIDC and District Administration**	Continuous	Daily monitoring by MIDC started from 25/11/2020 with a mechanism to report the illegal tanker details to the District Administration for action. District Magistrate, Palghar. issued order on 04.12.2020 under section 144 and 133 under Criminal Procedure Code 1973 banning water tanker movement in Tarapur MIDC w.e.f. 05/12/2020 to 02/2/2021 except Fire Tender vehicles and in extraordinary situations with written permission from MIDC.
4	c) Ensure that no bore wells operate in MIDC Tarapur to ensure the CETP hydraulic load does not exceed.	**Immediate**	**MIDC**		**MIDC**	Continuous	MIDC will work with District Administration. MIDC has reported that there is no bore-well operating since October 2020.
5	(ii) MPCB in association with CETP shall identify units not having adequate facilities to meet the aforesaid assessed CETP inlet effluent quality and such units be directed to segregate their high concentrated effluent and be stored separately at existing CETP or new CETP in case such storage is available at the new CETP or dispose of in Common TSDF Taloja for incineration. Such storage should not be allowed beyond 06 months. Storage and disposal of the same should be closely monitored by MPCB at regular intervals.	**Immediate**	**MPCB and CETP**		**MPCB and CETP**	Continuous	MPCB has issued direction in this regards to CETP on 10/11/2020 and 13/11/2020. MPCB has deployed teams from 18/11/2020 for identification of such units. 226 industries have been monitored so far. TEPS is coordinating with MPCB and has shared details with MPCB about industries surveyed and who were found to be deviating.

							Based on their field observation, data available with the Board and analysis result of samples of effluent collected by the team, MPCB will take necessary actions such as, identification of units requiring segregation and storage/ disposal of high concentrated effluent OR closure of the units OR Environmental compensation OR actions under section 15 of the EPA against the identified defaulting units, as the case may be. Meanwhile, units connected to old CETP for further treatment/disposal of their effluenthave voluntarily stopped their waste water generating processes w.e.f. 26/11/2020.
6.	MPCB shall also monitor CETP inlet and outlet effluent preferably on the daily basis.	**Continuous till compliance is achieved**	**MPCB**		**MPCB**	26/10/02020 onwards	Complied. Besides on-going weekly monitoring by MPCB, daily monitoring inlet and outlet of CETP from 26/10/2020 up to 26/11/2020 (till the CETP was in operation) were carried out. Thereafter also, samples have also been collected & analyzed up to 07/12/2020.

7.	In case if the above measures are not implemented effectively and CETP (either existing or new) continues to perform non-compliance to the inlet/outlet norms for a month, and in case no alternate arrangement is in place for disposal of effluent, MPCB may close operation of CETP and its member units who discharge their effluent to the CETP till the compliance is achieved.	**17/10/2020**	**MPCB**		**MPCB**	Continuous	MPCB is closely monitoring operation of CETP and the measures have been taken in order to control discharge of effluent not meeting the norms by CETP such as volunteer shut down of CETP w.e.f. 26/11/2020, Commissioning of new CETP & diversion of 9 MLD effluent to the new CETP w.e.f. 22/11/2020 which is compliant, reduction in water supply from 38 MLD to about 25 MLD to industrial units by MIDC in MIDC Tarapur, desludging of various sumps and units of CETP, installation of flow meters to inlets/outlet of CETP, vigilance by MPCB & CETP association, vigilance on illegal tanker movement and supervision of pipelines by MIDC, etc. In view of above progresses and target dates given by the CETP operator for upgradation including ongoing identification of the defaulting units and proposed actions thereof by MPCB, decision on closure of CETP were deferred. However, in case the old CETP doesn't comply with the norms on resumption of its operation upon completing various upgradation works, MPCB shall close the CETP.

8	CETP shall take all necessary measures to control the influent quality & quantity besides improvement in overall scientific operation & maintenance of CETP with trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis. With trained manpower and adequate analytical facility to keep watch on operational parameters at every stage of operation on a regular basis.	**Immediate**	**CETP**	**A)** For improvement in overall scientific operation and maintenance of the CETP i. Replacement of old SS-316 sluice gates within equalization tank inlet with new sluice gates. ii. Replacement of floating aerators to submerged mixers in Collection equalization tank iii. Replacement of scrapping system in primary floculators and secondary clarifiers with new SS-316 scrapping system. iv. Conversion of 1st aeration tank into anoxic treatment tank and channelization of effluent into said first aeration tank followed by into second, third and fourth aeration tanks in series having extended aeration for removal of BOD so as to improve BOD removal efficiency. v. Installation of new tank where flash mixer will be installed so as to get more retention time for flocculation prior to flocculator tank. vi. Installation of one new tank for holding primary and secondary sludge separately in two tanks as well as installation of two additional centrifuges along with two new filter presses.		30.12.2020	Completed Augmented in Upgradation Completed In process In process In process

				vii. Increase in chemical preparation tank size			In process
				viii. Installation of auto dosing system with flow meter for in the proposed chemical dosing tank prior to flocculation tank			In process
				ix. Installation of flow meter for activated sludge recirculation in the first anoxic treatment aeration tank.			In process
				x. Commissioning of OCEMS at inlet and outlet of CETP with prescribed parameters and connectivity with MPCB and CPCB servers.			Installation completed and commissioning will be completed by 10-1-2021.
				B) For adequate analytical facility to keep watch on every stage of operation of CETP on regular basis. i. Installation of laboratory facilities at CETP for sampling and analysis of operational parameters viz. BOD, DO, Ph, TKN, TDS, SS, COD, O&G, Alkalinity, conductivity, heavy metals etc.			Complied. TEPS CETP started new laboratory at new CETP, whereas Laboratory at old CETP is used for general environmental parameters.
				C) For trained manpower for operation of the CETP i. Hiring of six additional trained manpower in addition to the currently six laboratory persons and six technical supervisors for plant operation.			The CETP has temporarily procured trained manpower from member industries and deployed at site as a short term measures whereas for long term additional manpower will be appointed by TEPS. Whereas TEPS started providing trained and skilled manpower.

9.	There should be proper surveillance of all units and the penalty mechanism for the defaulter units to be derived by M/s TEPS – CETP for member industries in addition to inspections of MPCB to ensure that all the member industries discharge the trade effluent meeting the norms as per their consent. In case of non-compliance observed during M/s TEPS-CETP monitoring surveillance, the list of defaulting industries should be provided to MPCB from time to time for necessary action against such units. MPCB should take stringent action against industries as found in surveillance of MPCB & TEPS including the recovery of environmental Compensation and prosecution of industries as per environmental laws.	**Immediate**	**MPCB and CETP**	i. Deployment of two teams each team having officials from MPCB and representative of CETP / industry association. ii. Finalization of penalty mechanism which includes termination/ Suspension of CETP membership of defaulting industry and enforcement thereof. iii. Providing list of defaulting units to the MPCB for taking stringent action including environmental compensation and prosecution of the industries.	**CETP & MPCB** **CETP** **MPCB**	Continuous from 18/11/ 2020 10/12/ 2020 Continuous activity	Day & Night Survey has been carried out by TEPS CETP appointed Committee and detected 11 units withabandoned old as well as newactive connections to MIDC Chambers. CETP has not yet provided penalty mechanism to MPCB. In process

10	There is urgent need of common facilities such as Common MEE and Common Spray Dryer for High COD and High TDS effluent and such types of effluent should be separately collected and transferred to common MEE and Spray Dryer facilities with identification of such industries. Similarly, there should be some advanced method (such as advanced oxidation, Ozonation, etc.) to reduce the significant COD. CETP may ensure commissioning of the same at the earliest. Till the same is commissioned, high COD and high TDS effluent be stored at suitable place in case available at the new CETP under commissioning stage, for not more than 06 months, otherwise such effluent be disposed in Common TSDF Taloja by incineration. Storage and disposal of the same should be closely monitored by MPCB at regular interval and operation of such violators be closed besides other necessary actions by MPCB.	**Immediate**	**CETP, MIDC and MPCB**	i. Finalization of the DPR for common facility to treat high COD and high TDS streams. ii. Commissioning of the facility to treat high COD and high TDS streams as per DPR. iii. Identification of high COD and high TDS streams generating units. iv. Disposal of segregated high COD and high TDS streams to CHWTSDF/ resource recovery of the same (at authorized facility) by the identified units.	CETP	31.01.2021 30.06.2021 Immediate Immediate	Letter of intent issued by TEPS to M/s. Tesla for installation of high COD treatment facility having capacity 2500 CMD. Also, additional facility will be commissioned for high TDS stream. Till they are commissioned, the concentrated streams will be disposed to TSDF by member industries.

11	SCADA system for monitoring quality and quantity of individual member industry be commissioned by the CETP operator in association with industries and MIDC within 04 months. MPCB may ensure timely commissioning of the same.	**17/1/2021**	**CETP and MIDC**	1. Installation & commissioning of prescribed SCADA system in more than 25 CMD effluent generation units and less than 25 CMD effluent generating units. 2. Installation of SCADA in various sumps and gravity line. 3. Commissioning of the centralized SCADA system.	CETP and MIDC	17.01.2021 for 31.01.2021 for <25 MLD units 31.01.2021 31.01.2021	The SCADA platform for 55 industries installed and is under trial. Rest industries SCADA connectivity is planned on or before 31.01.2020., For that help desk is created and weekly one full day the engineers stationed at new CETP, for attending queries with respect to SCADA and industries to connect their hardware to TEPS CETP SCADA.
12	CETP shall regularly send the CETP sludge to CHWTSDF for proper disposal.	Immediate & Continuous	CETP	CETP sludge to be sent to CHWTSDF facility regularly ensuring storage not more than 90 days.	CETP	Continuous	About 6260 MT of sludge (5700 + 563) generated during desludging of sumps and CETP have been sent to TSDF for disposal. About 680+200= 880 MT of sludge lying at the CETP be also sent to TSDF as early as possible and within 90 days of its generation. Further, sludge generated during the on-going desludging activity shall also be sent within the required period.

13	The 55 units of 1216 industrial units in MIDC Tarapur, which are not member of the CETP, may be examined by MPCB w.r.t. wastewater generation from their processes. In case it is found that their processes generate wastewater, necessary action be taken by MPCB.	**Immediate**	**MPCB**	Assessment of current number of units in MIDC Tarapur vis-à-vis their CETP membership and identification of waste water generating units not having CETP membership for disposing their waste water and taking necessary action against such identified units.	**CETP/MPCB**	15/12/2020	TEPS is in process of verifying the list. There are major anomalies found in the list. TEPS will be communicating the details by 10.01.2021
14	MPCB to review authorization of CETP in terms of sludge quantity.	**Immediate**	**MPCB**	Assessment of CETP sludge generation and stipulating quantity of CETP sludge in combined consent cum authorization.	**MPCB/CETP**	31.12.2020	MPCB has already worked and Authorization for CETP sludge is under revision from 7 MT/D to 10 MT/D.
15	CETP is also required to work upon housekeeping of entire premises with cleanliness, plantation, internal roads etc.	**Immediate & Continuous**	**CETP**	1. Removal of unwanted scraps/material from the Old CETP site. 2. Repairing of internal roads and converting pathways into pucca. **3.** Plantation of trees in open spaces consultation with agriculture expert**.**	CETP	-	Will be initiated upon completion of upgradation work.
Restoration/remediation of contaminated ground water and drains as well as the two creeks (Navapur Dandi Creek and Kharekuran Murbe Creek) and seashore, if any							
16	Selection of a consultant to prepare Detailed Project Report (DPR) and provide consultancy services for remediation of contaminated sites in and around Tarapur MIDC for the Phase-I (detailed investigation, remediation plan, etc.) and Phase-II (execution as per the remediation plan) work.	**Immediate**	**MPCB**	**1. Consultation with expert institute on selection of consultant and procedures of selection** **2. Selection of consultant for DPR preparation and providing consultancy services.**	**31.01.2021** **30/04/2021**	**MPCB**	MPCB has received sample TOR from the CPCB and is in process to finalize IIT Mumbai as a consultant to carry out the study. MPCB has already discussed this issue in length with IIT and NGRI, Hyderabad. Work is in progress.

17	Execution of Phase-I and Phase-II work as per the DPR	**As per DPR**	**MPCB**	**Award of work to the expert institute and execution of work as per the DPR.**	**As per the DPR**	**MPCB**	Will be executed as per the DPR.
Prohibition of use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by CGWA, MIDC and District Administration							
18	Till the remediation plan is implemented, use of contaminated ground water in affected areas of in and around Tarapur MIDC may be prohibited for drinking purpose by Central Ground Water Authority, MIDC and District Administration	**Immediate**	**CGWA, MIDC and District Administration**				
19	Remedying the health of the inhabitants, including providing healthcare to the affected individuals	**Immediate**	**Zila Parishad Palghar**				
Expenses to be met for implementing the above remediation plan							
20	Recovery of damage and restoration cost from the respective 103 polluting units as recommended in the committee's report	**Immediate**	**MPCB**	Issuance of directions The 102 units and the TEPS CETP for deposition of damage and restoration cost.	**MPCB**	23/10/2020	Completed. Board has issued the directions on 23/10/2020 to all 103 units.
				Deposition of damage and restoration cost from the 103 polluting units	**Respective units**	24/10/2020	As per Hon'ble Supreme Court order dated 14/12/2020 passed in CA 3756/2020 and 3638/2020, there is a stay on the recovery/ deposit of these costs (subject to conditions mentioned in the order).

21	In case the cost of remediation increases or decreases to that of Rs. 75 Cr., the amount may be collected or refunded to each of the said polluting units, as the case may be, in the same proportion as has been recommended in the committee's report	**As & when required**	**MPCB**	Will be refunded or collected depending upon DPR preparation and completion of remediation work	**MPCB**	As & when required	Will be refunded or collected as and when required.
22	In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully due to one or other reasons at any stage, the Govt. of Maharashtra may initially incur such assessment and remediation cost and initiate the remediation activities such as allocation of fund, selection of consultant, etc., as outlined above, in a month in consultation with MPCB.	**Immediate**	**MPCB**	Allocation of funds of Rs. 75 Cr. for meeting the expenditure towards remediation activities of contaminated sites by MPCB.	**MPCB**	As & when required	Completed. In case recovery of the remediation cost from the polluting units is delayed or not met partially or fully, MPCB has decided to meet such cost.